

HARYANA VIDHAN SABHA

**COMMITTEE ON ESTIMATES
[2022-23]**

(50THREPORT)

ON THE
BUDGET ESTIMATES
FOR 2021-22

PUBLIC WORKS (B&R) DEPARTMENT



(Presented to the House on 22nd March, 2023)
HARYANA VIDHAN SABHA SECRETARIAT, CHANDIGARH

(1)

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(iii)

**COMPOSITION OF THE COMMITTEE ON ESTIMATES
FOR THE YEAR
(2022-23)**

CHAIRPERSON

1. Shri Harvinder Kalyan, M.L.A.

MEMBERS

- | | | |
|-------|-------------------------------|--------|
| 2. | Rao Dan Singh, M.L.A. | Member |
| 3. | Shri Jaiveer Singh, M.L.A. | Member |
| 4. | Shri Gopal Kanda, M.L.A. | Member |
| *5. | Shri Lakshman Napa, M.L.A. | Member |
| 6. | Shri Parmod Kumar Vij, M.L.A. | Member |
| 7. | Shri Rajesh Nagar, M.L.A. | Member |
| 8. | Shri Mewa Singh, M.L.A. | Member |
| 9. | Shri Balraj Kundu, M.L.A. | Member |
| **10. | Shri Subhash Sudha, M.L.A. | Member |

* Shri Lakshman Napa, MLA, resigned from the membership of the Committee and his resignation was accepted by the Hon'ble Speaker w.e.f. 28/06/2022.

** Shri Subhash Sudha, MLA was nominated as a member to serve on the Committee on Estimates w.e.f. 13/07/2022 for the remaining period of year 2022-23.

SECRETARIAT

1. Shri R.K. Nandal, Secretary.
2. Shri Dinesh Kaushik, Deputy Secretary.

(iv)

INTRODUCTION

1. I, the Chairperson of the Committee on Estimates having been authorized by the Committee in this behalf signed this Report on the (i) Budget Estimates for the year 2021-2022 in respect of Public Works (B&R) Department and (ii) Implementation of outstanding recommendations/observations of the Committee.
2. A brief summary of the recommendations / observations of the Committee is given in Appendix (i) and (ii) in respect of Public Works (B&R) Department and Implementation of outstanding recommendations/observations respectively. The summary is not exhaustive and for full recommendations or observations of the Committee, reference be made to the main Report and the reports of previous years (for implementation) relating to the Departments concerned.
3. A brief record of the proceedings of each meeting has been kept separately in the Vidhan Sabha Secretariat.
4. The Committee are thankful to the Chief Secretary and Additional Chief Secretary and Principal Secretaries/Secretaries/representatives of the Departments who appeared before the Committee from time to time for their valuable assistance to the Committee.
5. The Committee is also highly thankful and appreciates the working of the Secretary, Deputy Secretary, Branch Officials of the Haryana Vidhan Sabha Secretariat for their unstinted, whole-hearted co-operation and assistance rendered by them.

The 11th March, 2023.

Harvinder Kalyan, M.L.A.
Chairperson,
Committee on Estimates.

REPORT

Constitution of the Committee

1. The Committee on Estimates for the year 2022-23 consisting of nine members was nominated by the Hon'ble Speaker, on having been authorized by a motion moved and passed by the Haryana Vidhan Sabha in its sitting held on 04th March, 2022 and notified vide Haryana Vidhan Sabha Secretariat Notification No.1- EC/2022-23/44, dated 20th April, 2022.

Appointment of Chairperson

2. Shri Harvinder Kalyan, M.L.A. was appointed the Chairperson of the Committee on Estimates.

Sittings

3. The Committee held/fixed 39 meetings (at Chandigarh and outside Chandigarh) till the finalization of this Report.

Implementations/Recommendations

4. The Committee scrutinized the replies received from the Government in connection with the outstanding recommendations/observations made in their reports for the year 1995-96, 2008-2009 pertaining to Public Health Engineering Department, Welfare of Scheduled Casts and Backward Classes Department.

The Committee dropped the recommendations/observations where it was satisfied with the action taken by the Government. The observations of the Committee on the remaining recommendations/observations in respect of these reports are contained in Appendix II of this Report.

Selection of Departments

5. The Committee Selected the following Departments with a view to scrutinize their Budget Estimates for the year 2021-22 and 2022-23:-

1. Agriculture Department
2. Cooperation (Cooperative Societies) Department
3. Food, Civil Supplies & Consumer Affair Department
4. Irrigation & Water Resources Department
5. Labour Department
6. Home (Police) Department
7. Public Works (B&R) Department
8. Social Justice & Empowerment Department
9. Tourism Department
10. Women & Child Development Department
11. Medical Education & Research Department

Scrutiny/Framing of Questionnaire/Oral Examination.

6. The Committee scrutinized the material and framed the questionnaire in respect of the Public Works (B&R) Department for the year 2021-22 and orally examined the representative of the Public Works (B&R) Department.

The Committee also scrutinized the material and thereafter framed the questionnaire in respect of the Social Justice & Empowerment and Cooperation Departments. The Committee also scrutinized the material and framed the questionnaire in respect of Food, Civil Supplies & Consumer Affairs Department and Labour Department but could not orally examine the representative of the departments due to paucity of time. The Committee also scrutinizes the material relating to the Irrigation & Water Resources Department. The Committee could not scrutinize the material relating to the Agriculture Department due to paucity of time.

The Committee also could not scrutinize the material relating to the Tourism, Women & Child Development, Medical Education & Research Departments as the department failed to supply the Material on Budget Estimates till finalization of the Report. Therefore, **the Committee took a serious view and recommends that the Material on Budget Estimates asked by the Committee be supplied at the earliest.**

The Committee could not scrutinize the material relating to the Home (Police) Department as the Department failed to supply the replies to the questionnaires till finalization of the Report.

Supplementary Estimates

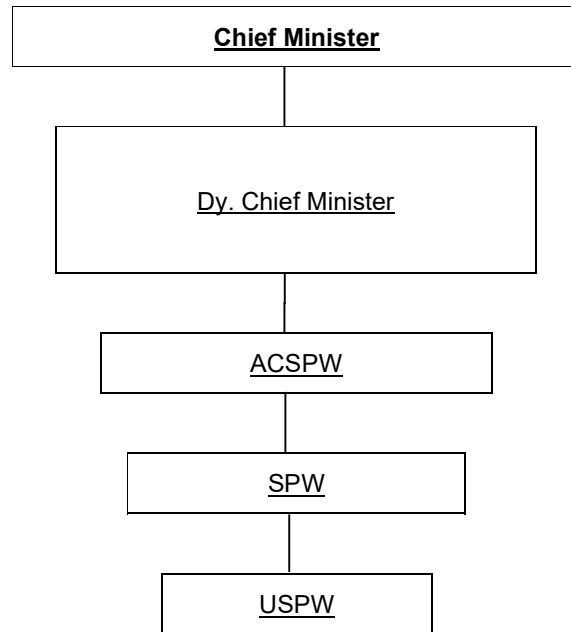
7. The Committee also scrutinized the Supplementary Estimates of Haryana Government for the year 2022-23 and examined the representative of the Finance Department as well as other Department concerned with the demands and also prepared their reports thereon for being presented to the Vidhan Sabha on the date fixed therefore.

General Observation – Finance Department

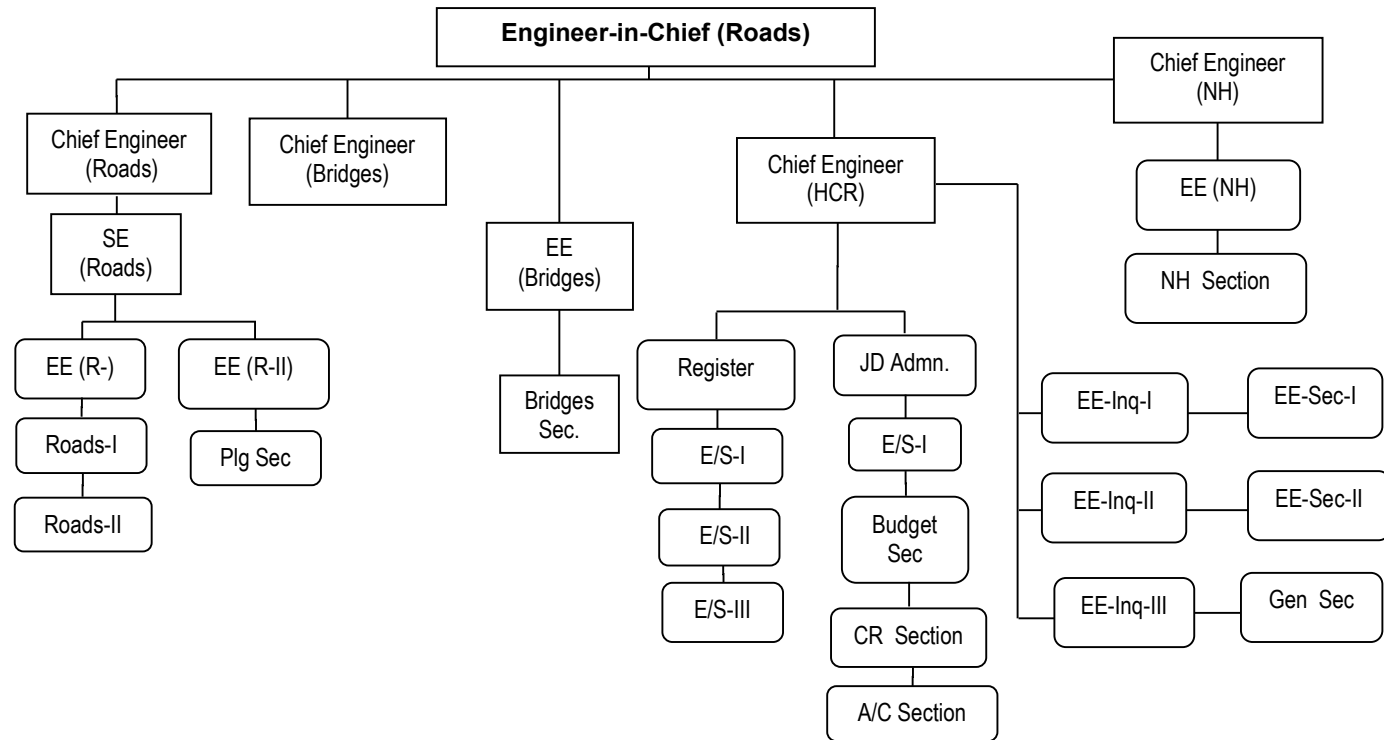
8. The Committee while scrutinizing the replies received from the Government relating to the Departments have experienced that the Material on Budget Estimates, replies to the questionnaires etc. are not being sent by some of the Departments in time in spite of the instructions issued by the Government from time to time.

The Committee is of the view that **the Finance Department should coordinate in this respect and reiterate these instructions to all the concerned Department so that material on Budget Estimates, replies are sent in time in order to streamline the functioning of the Committee.**

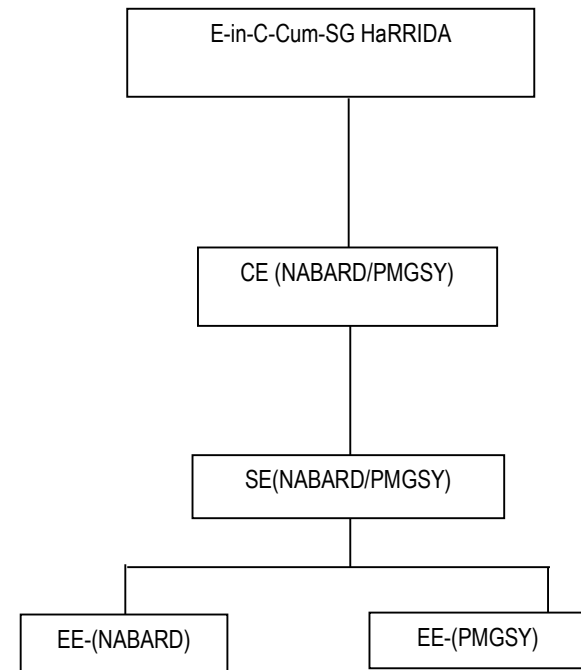
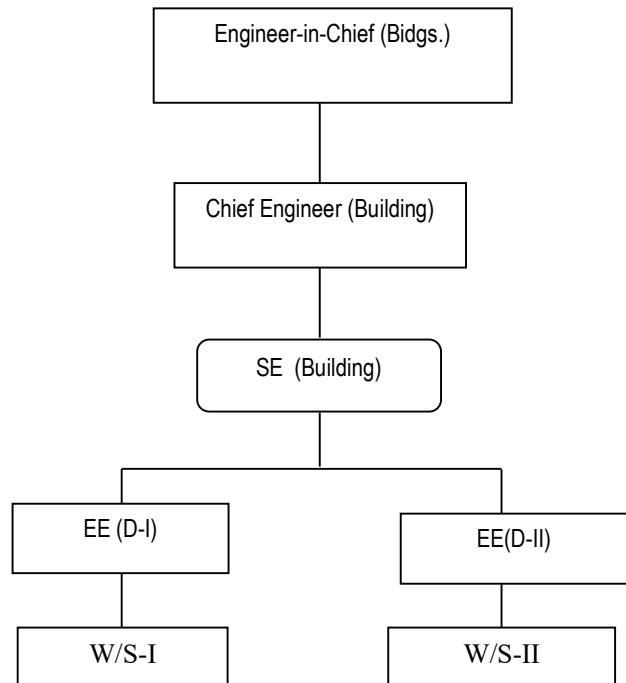
9. The Report of the Committee in respect of Public Works (B&R) Department is in the following paras respectively.

10. Organization Chart**Administrative Functioning at Government Level**

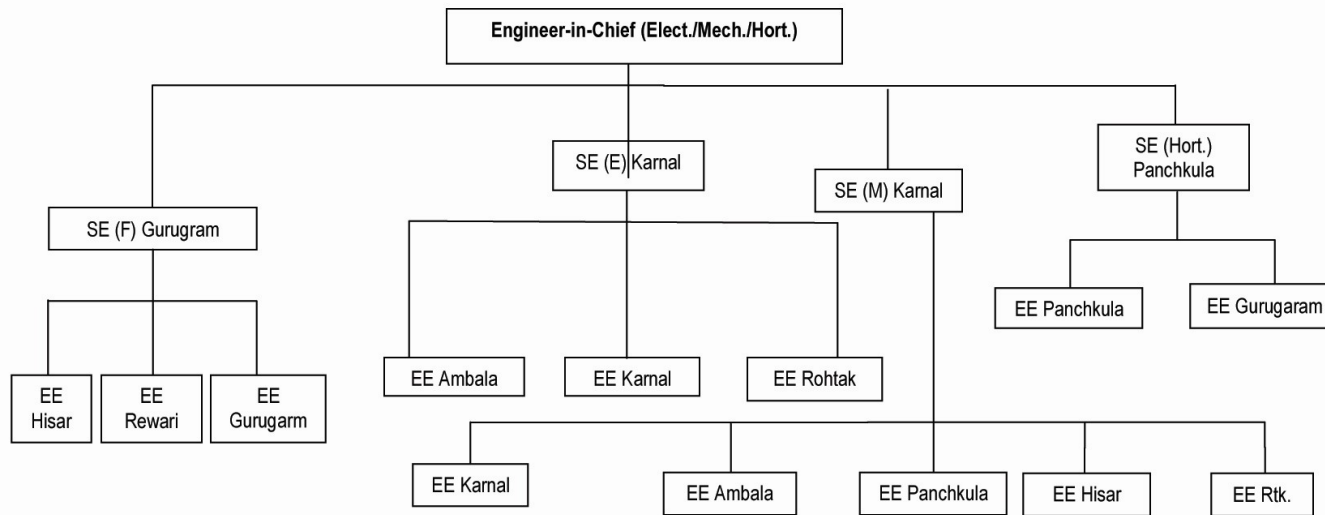
ORGANIZATION STRUCTURE AT HEAD QUARTER (WORKS)



ORGANIZATION STRUCTURE AT HEAD QUARTER (WORK)



ORGANIZATION STRUCTURE OF ELECT./MECH. AND HORT.



Organization Structure (Civil) at field level

Sr. No.	Name of Circle	Name of Division
1.	SE Ambala	EE PD1-Ambala EE PD2-Ambala EE PD1-Kurukshetra EE PD2-Kurukshetra
2.	SE Bhiwani	EE Bhiwani EE Charkhi Dadri
3.	SE Chandigarh	EE CD Chd EE PKL EE Naraingarh EE Y. Nagar EE NH Panchkula
4.	SE Gurugram	EE PD-1 Gurugram EE PD-2 Gurugram EE Fridabad EE Palwal EE CD Gurugram EE Nuh
5.	SE Hisar	EE PD1-Hisar EE PD3-Hisar EE Fatehabad EE PD1-Sirsa EE PD2-Sirsa EE Hansi
6.	SE Jhajjar	EE Jhajjar EE Bahadurgarh
7.	SE Kaithal	EE PD-1 Kaithal EE PD-2 Kaithal EE Jind EE Narwana
8.	SE Karnal	EE PD-1 Karnal EE PD-2 Karnal EE Panipat
9.	SE Rewari	EE Rewari EE Narnaul

10.	SE Rohtak	EE PD-1 Rohtak EE PD-2 Rohtak EE PD-4 Rohtak
11.	SE Sonapat	EE PD-1 Sonapat EE PD-2 Sonapat

11. MANDATE OF PWD (B&R)

1. Construction, improvement and maintenance of State Roads (State Highways, Major District and Other District roads) including Bridges, ROB's & RUBs.
2. Maintenance and Improvement of National Highways entrusted with State Govt.
3. Planning/Construction and maintenance of Public Buildings i.e. Hospitals, Schools, Colleges, Technical institutes, Courts etc.
4. Coordination on behalf of State Govt. regarding National Highway works with NHAI.
5. Coordination on behalf of State Govt. with Ministry of Railway for various Railway Projects.

MANDATE OF HSRDC

The Haryana State Roads & Bridges Development Corporation Limited (HSRDC) is a State Government Company which was set up under The Companies Act, 1956 in June 1999 with Head Quarter at Panchkula. The objective of HSRDC is to construct, erect, build, re-model, repair, execute, develop, improve, administer, manage, control, maintain highways etc. or any other structural or architectural work etc. The HSRDC carries out the works entrusted to it by other departments / institutions as deposit works.

Haryana State has 22 Districts, out of which 9 Districts form part of NCR and Hisar & Ambala Cities have also been included as Counter Magnet Towns of NCR. 27.78% of total area of Haryana State falls in NCR. The works in NCR Region are being undertaken with NCRPB Loan Assistance as well as State funds which include road, Road Over Bridge/Road under Bridge and Building works (Deposit works) in the NCR.

12. Mandate of PWD and HSRDC.

The department was asked by the Committee to know about the mandate of PWD and HSRDC & what type of works they undertake. Detail of major projects of PWD having administrative approval more than Rs. 5000.00 lacs be provided in the following Performa: -

Sr. No.	Name of work	Constituency /District	Amount of A/A (Rs.in lacs)	Amount of Agreement (Rs. In lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (In case not/no likely to completed in stipulated time).	Up to date expenditure (Rs.in lacs)	Physical progress in % age	Remarks
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The Department replied as under: -

The Mandate of PWD and HSRDC is placed at **Annexure-2** as under: -

Detail of major projects of PWD having administrative approval more than Rs. 5000.00 lacs in the prescribed Performa is placed at **Annexure-3** as under: -

Annexure-2.

MANDATE OF PWD (B&R)

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Annexure-3

Details of major projects of PWD having administrative approval more than Rs.5000.00 Lacs

Sr. No.	Name of work	Constituency / District	Amount of A/A (inLacs)	Amount of Agree-ment (inLacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
Amabala Circle										
PROVINCIAL DIVISION NO.2, PWD B&R Br., KURUKSHETRA										
1	Beautification, widening divider and lightening of road from Gitadwar to Jyotisar of Saharanpur Yamuna Nagar Radaur Ladwa Kurukshetra road section Km.76.150 to 85.00 in Kurukshetra District (Road ID8025) (C.M. announcement Code No. 10195 dated 04.06.2015) Road has been widened from four lane to six lane	Thanesar / Kurukshetra	5735.26	3206.64 (Only Civil work)	9.4.2022	8/10/2022	31/01/2023	1554.26	Work is in progress. Physically 60% work completed.	-
PROVINCIAL DIVISION NO.1, PWD B&R Br., AMBALA CANTT										
	Up-gradation of stadium (Construction Stadium, IAAF approval synthetic track, FIFA approved artificial Football Turf) in War Heroes Memorial Stadium at Ambala Cantt in Ambala District (Hon'ble C.M. Announcement No. 9861 and 9862 dated 22.02.2015)	Ambala Cantt / Ambala	Rs. 4857.10 Lacs Additional Chief Secretary to Govt. of Haryana Department of Sports & Youth Affairs, Chandigarh vide Memo No. Sports-Const.-2016/3507178 Dated 30.09.2016 Rs.8528.51 Lacs (Revised) Principal Secretary to Govt.of	4048.64	11.4.2017	10.04.2019	--	11507.25	85% work completed.	Work presently stopped by the contractual agency (M/s. Garg & Co., 207/19, Vivekan and Nagar, Jind) and matter is sub-judice with Hon'ble Punjab & Haryana High Court, Chandigarh.

Sr. No.	Name of work	Constituency / District	Amount of A/A (inLacs)	Amount of Agree-ment (inLacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
			Haryana, Sports & Youth Affairs Department, Chandigarh vide Endst. No. Sports–Infrs. 2019/ 20847–49 dated 12.07.2019 Rs. 11516.00 Lacs (Re-Revised) Principal Secretary to Govt. of Haryana, Sports & Youth Affairs Department, Chandigarh vide Endst.No.14/16/2020 20–3 SYA dated 18.02.2021							
2	Construction of War Memorial at Ambala Cantt in the Honour of Martyrs of the First War of India's Independence, 1857, Ambala Cantt in District Ambala "AZADI KI PHELI LADAI KA SHAHEED SAMARAK"	Ambala Cantt /Ambala	Rs.17480.00 Lacs Principal Secretary to Government, Haryana, Information, Public Relations & Languages Department vide No.8/461/2015-3P dated 09.01.2018 Rs. 20056.00 Lacs (Revised) Revised administrative approval received vide Director General,	18940.86	01.08.2018	31.07.2020	30.06.2023	23942.64	86% work completed.	Work in progress.

Sr. No.	Name of work	Constituency / District	Amount of A/A (inLacs)	Amount of Agreement (inLacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
			Information, Public Relations & Languages Department, Haryana, Chandigarh vide letter No. IPRDH (Field) - 2018/19909 dated 05.09.2018 Rs.6051.00 Lacs (Additional Administrative approval) Additional administrative approval received vide Director General, Information, Public Relations & Language Department, Chandigarh vide letter No. IPRDH (Field) – 2021/9156 dated 25.05.2021							
3	Construction/ Upgradation of Civil Hospital Building (100Bedded to 200 Bedded) Civil Hospital at Ambala Cantt in Ambala District	Ambala Cantt /Ambala	Rs.7744.00Lacs Additional Chief Secretary to Government Haryana, Health Department, Chandigarh vide Letter Memo No. 20/19/2018 – 5HBIII dated 08.03.2019	2281.84	8/14/2019	8/13/2021	--	1186.37	40% work completed.	Work presently stopped by the contractual agency (M/s. Garg & Co., 207/19, Vivekanand Nagar, Jind) and matter is under Arbitration No. 1915 of 2022.

Sr. No.	Name of work	Constituency / District	Amount of A/A (inLacs)	Amount of Agree-ment (inLacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
4	Construction of Administrative Block-Phase III in the Campus of Mini Sectt. At Ambala City in Ambala District (Hon'ble C.M. Announcement No.12646 dated 28.05.2016)	Ambala City /Ambala	Rs.7894.00 Lacs Additional Chief Secretary and Financial Commissioner to Govt. of Haryana, Revenue and Disaster Management Department, Chandigarh vide Letter No. 2456 – R – 6 – 2018/9851 dated12.10.2018	2683.45	26.02.2019	25.02.2021	--	2385.95	40% work completed.	Work presently stopped by the contractual agency (M/s. Garg & Co., 207/19, Vivekanand Nagar, Jind) and matter is under Arbitration No.1873 of 2022.
5	Up-gradation of Civil Hospital (200 Bedded to 300 Bedded) at Ambala City in Ambala District (Hon'ble C.M. Announcement No. 10746 dated 22.11.2015)	Ambala City /Ambala	Rs.6471.00 Lacs Additional Chief Secretary to Government Haryana, Health Department, Chandigarh vide Letter Memo No. 20/19/2018– 5HBIII dated18/20.12.2018	2670.34	3/28/2019	3/27/2021	31.12.2022	2977.81	86% work completed.	Work in progress.
6	Construction of Govt. Homeopathic College with intake of 100 students and 25 Bedded Hospital at Village Chandpura, Ambala Cantt.	Ambala Cantt /Ambala	Rs.5585.36 Lacs Additional Chief Secretary to Government Haryana, Health & Ayush Department, Chandigarh vide	3592.56	01.03.2021	28.02.2024	--	1258.08	10% work completed.	Work presently stopped by the contractual agency (M/s. Garg & Co., 207/19, Vivekanand Nagar, Jind) and matter is sub-judice with

Sr. No.	Name of work	Constituency / District	Amount of A/A (inLacs)	Amount of Agree-ment (inLacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
			Letter Memo No. 7/1/ 2019 – 1HBII dated 12.07.2021							Hon'ble Punjab & Haryana High Court, Chandigarh.

Bhiwani Circle

Bhiwani Division										
1	Construction of Additional Administrative Block in the Campus of Mini Sectt. at Bhiwani.	Bhiwani	7124.08	4555.89	22.04.2022	21.04.2024	-	1301.78	33%	
Ch. Dadri Division										

Sr. No.	Name of work	Constituency / District	Amount of A/ A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion(in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Construction of New Sectt. At Charkhi Dadri	Dadri/ Dadri	7207.53	4545.47	14.01.2022	13.01.2024	--	427.71	25% work completed	

Sr. No.	Name of work	Constituency / District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (inLacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11

Chandigarh Circle

Constn.Divn. NHPanchkula										
1	CONSTRUCTION OF PINJORE BYE PASS, 4-LANE, STARTING FROM KM. 54.533 (0.000KM.), NH-22 AND TERMINATING AT KM. 3.800, NH-21A (NEW NH-105) HAVING DESIGN LENGTH 7.700KM. IN THE STATE OF HARYANA ON	Kalka Assembly Constituency / Panchkula	17027	8491	12/12/2017	12/11/2019	20.05.2023	9790.10	83.58% Work completed	

	EPC MODE									
Provl. Divn. Panchkula										
1	Construction of MCH block and service block in the campus of Civil Hospital, Sector 6, Panchkula	Panchkula/ Panchkula	Rs.11397.00 lacs	7311.13 (Revised)	19.05.2021	18.05.2023	18.05.2023	3818.09	50% Work completed	3 No. basements have been completed& 7 floors above basement have been completeda nd work is in full swing.
2	Constrn.of State Archeology Museum, Sector-5,Pkl. (C02/2019/39414)	Panchkula/ Panchkula	Rs.5500 lacs	3215.71	11/10/2021	10/10/2023	10/10/2023	1296.43	30%Workcom pleted	Parking Block:- The foundationw ork of parking block is completed. Slab of basement- land basement-II has been laid. Main Building:- The foundation work of basement of main building is completed. Shuttering for slab in

										basement is in progress.
Prov. Divn. Yamuna Nagar										
2	Construction of 200 bedded Mukand Lal Civil Hospital Yamunanagar (Enhanced from Rs.44.56 Crore to Rs.68.49 Crore vide Head office memo no.93209 dated 04.06.2021)	Yamunanagar/ Yamunanagar	7707.00	4456.34	28.03.2019	27.09.2021	31.12.2022	7506.27	Civil work completed and E.I work is in progress	---

Sr. No.	Name of work	Constituency / District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
3	Construction of H.L. bridge on Yamunanagar village Jathlana connecting Yamunanagar Radaur (SH-06) Road in District Yamunanagar Haryana with Nakur Saharanpur (MDR-147W) road in District Saharanpur Uttar Pradesh.	Radaur/ Yamunanagar	9009.00	5752.45	10.06.2019	09.04.2022	31.12.2022	5903.32	Work is in progress, about 65% work completed Bridge portion will be completed by 31.12.2022 & Guide bandh will be completed after purchase of land. 550 mtr, Guide bandh	---

									<p>already constructed at site and balance will be constructed after decession taken by higher authority as suggested by Prof. Ahmad Zulfequar IIT Roorkee vide his report dated 07.07.2022.</p> <p>(c) Total 80 Nos. Girder shavebeenla unchedatsite.</p> <p>(d) Deck Slab=16 Nos. (14No. Deck Slab casted at site and balance 02 No. will be casted by 30.10.2022.</p>	
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Gurugram Circle

Provincial Division No-I, Gurugram										
1	Construction of New Judicial Complex (Tower of Justice) at Gurugram	Gurugram/ Gurugram	13358.00	7887.00	26.08.2017	25.08.2020	31.12.2022	9105.92	85% work completed	---

Construction Division, Gurugram										
Sr. No.	Name of work	Constituency / District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Construction of Flyover and Under pass with Service Roads at Lt. Atul Kataria, SM., Chowk on Old Delhi-Jaipur Road in Gurugram in Haryana	Gurgaon/ Gurugram	8138.00	4770.00	08.06.2018	04.12.2019	31.10.2022	3667.00	85	<p>(a) Initially there were lot of under ground utilities, which needed to be shifted and took a considerable time.</p> <p>(b) Forest Clearance further delayed the project.</p> <p>(c) The Metro Line pier on Kapashera Road delayed the work of approach.</p> <p>(d) In addition to above, Covid-19 epidemic, ban on construction by NGT, unprecedented rainfall affected the progress of underground work badly and required timeline of completion of work could not be achieved by the agency.</p>

2	Construction of new road from Dwarka Expressway to AIIMS Badsa km 0.00 to 9.12 including land acquisitions in Gurugram District. [C. M Announcement Code no. 17695 dated 01.12.2016]	Badli/ Jhajjar Badshahpur/ Gurugram	27214.00							Tender Not allotted	<p>(a) TThere are 6 no. villages i.e. Dhankot, Budhera, Kherki Majra, Makrola, Iqbalpur, Badhsa coming in the alignment approved of the road. The Jamaband, Mutation, Shijra, land specific-ation alongwith detail of Co-owners after bifurcationof shares has been uploaded on the E-Bhoomi portal.</p> <p>(b) TThe process of availing consent from the land-owners of these villages is under progress.</p> <p>c) The Consent of approx-imately 3 Acre land of Village Makrola hasal so been uploaded.</p>
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Provincial Division, Faridabad										
Sr. No.	Name of work	Consti-tuency / District	Amount of A/A (in Lacs)	Amount of Agreement(in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Construction of road from Faridabad-Greater Noida via Jasana Manjhawali-Atta Gujran including Bridge over river Yamuna under ISC Scheme of CRF(Ph.-1) Construction of major bridge (630mtr.Long) and river training work on EPC mode.(Job ISC-HR-2017-18-131)	Tigaon/ Faridabad	14848.00	10677.00	15.04.2018	07.10.2019	31.12.2022	4732.50	85%	Work is in progress
2	Rehabilitation and upgradation to 2 Lane Road connecting to Faridabad Jassana Chirsi Manjhawali-Sheikhpurin Haryana and Atta Gujran to Greater Noida Expressway in Uttar Pradesh including design of 4-lane bridge over River Yamuna (km 0.00 to 0.27 & 2.10 to 19.283) (Road ID: 322)	Tigaon/ Faridabad	9914.00	9773.32	07.06.2022	06.09.2023	-	-	0%	Earth work in progress

Provincial Division, Palwal										
1	Construction of Bye Pass at Hathin in Palwal District (CM Announcement Code No. 10528)	Hathin	5909.00	1589.15	28.03.2022	27.03.2023	-	2943.68	20	Construction road is in progress & Over all 20% work completed

Provincial Division, Nuh										
1	Construction of Bye Pass at Punhana in Nuh District. (CM announcement code No. 10755) (Alignment No. 2)	Punhana	9176.00	-	-	-	-	-	-	Land purchasing in progress through ebhoomi portal.
2	Construction of Bye Pass at Pinangwan in Nuh District. (CM announcement code No. 10755) (Alignment No. 3)	Punhana	7585.00	-	-	-	-	-	-	Land purchasing in progress through e-bhoomi portal and Co Shas decided in the meeting held on 27/09/2022 the agenda for purchasing of land may be dropped.

Sr. No.	Name of work	Constituency /District	Amount of A/A (in Lacs)	Amount of Agreement (inLacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11

Kaithal Circle

E.E.PD-Narwana										
1	Construction of Southern Bye Pass in Uchana in Jind Distt. (CMA No. 25246 dated 03.07.2019)	Uchana/ Jind	Rs.5735.28 lacs & No.13/36/ 2017-2 B&R(W) Dated 15.06.2018	-	-	-	-	686.40	-	Land acquisition is involved. Land rates finalized by committees of Secretaries (COS). Funds has been received for land payment. Further process of land payment is in progress and approximately 47.40% land area has been purchased till today and rest of the purchasing is in progress. No.of person=1040.00 Area of land to be acquired = 22.50Acre

										Area of land purchased till today = 10.666Acre Area of land yet to be purchased = 11.834Acre
2	Construction of Northern Bye Pass at Uchana in Jind Distt.	Uchana/ Jind	Rs.6253.36 lacs & No.14/24/ 2020-2 B&R(W) Dated 15.01.2021	-	-	-	-		-	Hon'ble Deputy C.M. Haryana had requested to Hon'ble Union Minister for Road,Transport & Highways vide D.O.Letter No.CM-2021/760-M Dated 05.03.2021 for taking up the construction of Northern Bye Pass of UchanaTown under Bharatmala Pariyojna

Karnal Circle

PROVINCIAL DIVISION NO. I										
Sr. No.	Name of work	Constituency/ District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Construction of approaches of 4-Lane ROB on Delhi-Ambala Railway lineat LC-61 at Railway Km 99/21-23 crossing Kond-Munak-Salwan-Assandh -Road (MDR-114) at Km 1.00 Distt. (CM Announcement code-14903)	Gharaunda/ Karnal	5000.00	2193.00	21.03.2021	26.03.2021	30.04.2023	2438	90% original work completed.Scope of work increased	
	Total:-		5000.00	2193.00				2438.00		
PROVINCIAL DIVISION NO. II										
1	Widening and Re-construction of road from Assandh Bye Pass Road (3.66 to10.00) around Assandh Town (HSAMB Road) Km.5.165 to 8.20 to 8.66 (Phase-II) (Part-II) in Karnal Distt.	Assandh/ Karnal	8626.22 (Phase-I & Phase-II (Part-I &II)	2780.15 (Phase-II) (Part-II)	01.09.2021	28.02.2023	-	4433.39	40%	
	Total:-		8626.22	2780.15				4433.39		
PROVINCIAL DIVISION PANIPAT										
1	Bridge over Yamuna River Connecting Samalkha Atta Nagal (U.P.) via revenue estate of village Atta, Khojkipur, Banoli and Nagal road	Samalkha/ Panipat	8708.00	8436.01	27.11.2018	26.11.2020	31.12.2022	6055.87	80% work completed	

BUILDING WORKS

PROVINCIAL DIVISION NO. II KARNAL										
1	Construction of NCC Acadmey at Gharaunda in Karnal (C.M. Announcement Code 14889)	Gharaunda/ Karnal	5694.00	1792.00	28.02.2018	27.02.2020	28.02.2023	4289.00	73% work completed.	
2	Construction of new PWD B&R Rest House at Karnal District (CM Announcement 25535 dated 23.06.2021)	Karnal	5566.99	-	-	-	-	-	-	Some amendmends in the approved drawings have been desired by Hon'ble CM Haryana.The tender are ye to be invited.

Rewari Circle

Sr. No.	Name of work	Constituency/ District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Construction of Six Lane Road from Integrated Multi-Model Logistic Hub (IMLH) to Narnaul Nangal Chaudhary Road NH-148 Bin Mohindergarh District	Nangal Choudhary/Mohindergarh	6462.36	6302.75	14.06.2021	13.12.2022	--	5263.19	80% work completed. Const. of 2 nd Nos. VUP under progress	Now the progress of the work is suffering due to following reasons:-

										<p>Forest clearance was applied by IMLH authority Panchkula and same is pending in Nodal Officer in Forest Deptt. From 01.02.2022.</p> <p>• The land for the construction of six lane road was purchase by HSIIDC Panchkula. A court case title Rajvir V/s State of Haryana is also pending in the Hon'ble Punjab & Haryana High Court Chandigarh. The land acquisition payment of village Tajipur, Mukdanpura & Basirpur is also pending on the part of HSIIDC</p>
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Sonepat Circle

1	Construction of various building (14 Nos component of all building) i/c residences National Law University in Rajiv Gandhi Education city at Rai in Sonepat Distt.	Rai	11938	9245	04.02.2014	03.02.2016	Work completed on 31.07.2021	9919	100% Work completed	-
Sr. No.	Name of work	Constituency /District	Amount of A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11

NH Jind Circle

1	Constn. of 4-Lane ROB and its approaches in lieu of L/C No. 124-Cover Rewari-Sadulpur Railway line crossing NH-709 (extn.) at Km. 181 in Loharu town.		5127							Work in progress
2	Construction of vehicular under pass on NH-709 (Extn.) at Km. 90.400 crossing over Meham-Beri road in Rohtak Distt.		5000							Tender under process
3	WIDENING OF 6-LANING/ 4-LANING OF KARNAL-MEERUT ROAD (ROAD ID- 9812) RD. 0.00 TO 14.445 NOW DECLARE DAS NH-709 A INCLUDE DRE- CONSTRUCTION OF BRIDGE AND HL BRIDGE AT RD. 2800 & 4900 IN KARNAL DISTRICT (CMANNC.CODE NO. 20093)		15179							Work physically completed & Final Bill pending

Sr. No.	Name of work	Constituency / District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
Jhajjar Circle										
1	Construction of Nothem Bye pass of Bahadurgarh town (CMAnn. No.13696) Phase-I from RD 0.000 to 9.165, Phase-II from RD 9.165 to 11.750	-	-	-	-	-	-	-	-	<p>Work of construction of Retaining Wall (By Irrigation & WS Deptt.) allotted to M/s R.K Jain Infrastructure Pvt. Ltd. Gurugram vide EE. W/S, Bahadurgarh office memo No. 4314-16 dated 06.12.2021 for Rs.128.83 Crore with time Limit 15 Months. Now 45% work is completed and expenditure Rs. 37.78 Crore.</p> <p>DNIT for road work will be sent to Head Office when the Irrigation Deptt. Gets 50% work completed as per Head Office letter No.209-R-2016/ 58937/ RII dated 11.04.2022</p> <p>There revised rough cost estimate sent to Head Office vide S.E. Memo No. 135489 dated 12.08.2021 amount ing to Rs. 19964.15 Lacs from Km RD 0.00 to 9.165 (Phase-1) for re-revised administrative approval.</p>

RohtakCircle

1	Construction of Flyover at Sheela Chowk on the intersection of Delhi Hisar road with RKDB road and construction of bridge on JLN Feeder and BSB Canal on RKD Broad in Rohtak Distt.	Rohtak	7172	6849.55	27.12.2019	26.12.2021	15.09.2022	6886.03	100% work completed
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HissarCircle

Sr. No.	Name of work	Constituency / District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Upto date expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
Road Work										
EEPD No. I Hisar										
-----NIL-----										
EEPD Hansi										
-----NIL-----										
EEPD Fatehabad										

1	Construction of Bypass/ Periphery road from Connected the Hisar Ratia Road at Tohana in Fatehabad Distt. (C.M. Announcement Code No. 9767)	Tohana/ Fatehabad	ACS No. 9/103/ 2015 dated 10.01.201 8 for Rs. 5810.70 Lacs	3398.09	13.09.2019	12.09.2021	31.12.2022	5511.10	90% work completed	
2	Improvement of Road by Wdg.& Stg. from Bhuna to Fatehabad Road (SH-2) Km 19.700 to 47.375	Fatehabad/ Fatehabad	No.09/47 5/2021- B&R(W) dated14.1 0.2021for Rs.7999. 64Lacs	8297.29	17.06.2022	06.12.2023	-	914.59	20% work completed	
3	Improvement of Road from Budhlada Ratia Fatehabad Bhattu Bhadra Road (SH-21) Km 32.00 To 97.51 (Road ID 5467, 546 & 5334)	Ratia & Fatehabad/ Fatehabad	No. 09/476/ 2021-3 B&R(W) dated 14.10.202 1 for Rs. 18548.25 Lacs	-	-	-	-	-	Project not yet started due to non-forest clearance pending at Nodal Office, Panchkula vide proposal no. FP/HR/ROAD/15 1610/2022. Further, as desired a meeting was held on dated 13.07.2022 under the chairmanship of ACS Forest by EIC (PWD) with PCCF Forest to resolve the pending issues	

									of Forest clearances. After that the 1 st meeting of Project Screening Committee as per new forest conservation Act, Rules 2022 was held on 21.10.2022 at 3:00 PM and 2 nd Meeting will be held on 09.11.2022. Forest clearance is still pending	
EEPD No.I Hisar										
Sr. No.	Name of work	Constituency / District	Amount of A/A (in Lacs)	Amount of Agreement (in Lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (in case not completed / no likely to completed in stipulated time)	Uptodate expenditure (in Lacs)	Physical Progress in %age	Remarks
1	2	3	4	5	6	7	8	9	10	11
1	Construction of ROB at LC No. 89 on Rewari Bhatinda Railway line at km139/7-8 and LC No.60 on Hisar-Jakhal Section at Km 78/10-11 (78/15-16) at Jindal Chowk to Surya Nagar road at Hisar (State	Hisar/Hisar	5966.00	4554.76	30.01.2019	29.01.2021	28.02.2023	3475.09	82% work completed and is in progress	85% work completed. The work of Piers, RCC & PSC Girders and Slab has been completed. The work of RE Wall completed towards Jindal Chowk and work of RE Wall towards Sector 1 & 4

	Portion)									is in progress
2	Construction of ROB at LC No. 89 on Rewari Bhatinda Railway line at km139/7-8 and LC No.60 on Hisar-Jakhal Section at Km 78/10-11(78/15-16) at Jindal Chowk to Surya Nagar road at Hisar. (Railway Portion)	Hisar/Hisar		1976.00	19.03.2020	23.10.2021	21.04.2023	72.69	38% work completed and is in progress	38% work completed. The work of 4 Pile caps out of 6 has been completed and the work of Piers and RCC Boxes of RUB is in progress
EEPD No.III Hisar										
-----NIL-----										
EEPD Hansi										
1	Construction of 4 lane ROB on Surewala Chowk to Uklana Bhuna Road Km. 4.415 at LC No. B-25/2 on Jakhal Hisar Railway line at Railway Km. 34/0 at Hansi in Hisar Distt.	Uklana/Hisar	5000	-	-	-	-	-	-	GAD recently approved from Higher Authority. Rough cost estimate approved on HEWP portal and Detailed Estimate under preparation
2	Construction of 4 lane Railway over bridge L/C No.39-A/2-Ton Jakhal Hisar Railway line km 50/7.8 (50/11-12) on Barwala Agroha road at km 82.50 at Barwalain Hisar Distt. (Road ID 5100)	Barwala/Hisar	5600	-	-	-	-	-	-	GAD sent to Head office for approval

3. Detail of Projects of HSRDC having Administrative Approval more than Rs. 5000.00 Lacs (NCR Loan Assistance).

Name of work	Name Constituency & District	Amount of A/A (Rs. in lacs)	Amount of Agreement (Rs. in lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (In case not completed no likely to be completed instipulated time)	Upto date Expenditure (Rs. In lacs)	Physical progress in %age	Remarks
2	3	4	5	6	7	8	9 9	10	11
Construction of bypass from Rewari Namaul road to Rewari Jhajjar road via Rewari Dadri road and Rewari Mohindergarh road including 3 no. ROB's in Rewari District.	Rewari/ Rewari	17623.00	17973.00	22-02-2018	21-02-2020	31-12-2022	18718780.00	96%	Original GADs were got revised by railways and got approved in year 2019 there by causing delay of approx 1 year. Due to non approval of design/drawing of ROB at LC 4 by Northern Western Railway, JAIPUR. Design of substructure stands approved vide dated 10.02.2021 while design of superstructure is still pending even after continuous pursuance with Railway authorities for approvals. Also QAP & WPSS, POT-PTFE bearings and launching scheme from Railways got the work delayed. Due to COVID-19 Pandemic, 1st lockdown was imposed from 25/03/2020 to 30/05/2021 and 2 nd lockdown is still existing since 03/05/2021. Crossing of 4 no IOCL lines at chainage km 3.420 to km

									3.460, there by resulting the delay in construction in completion of work. Accordingly the work started after deposition of supervision charges with IOCL on dated 06.11.2020. Due to non approval of launching scheme of girders of Railway portion at LC 4 by NWR Jaipur delayed the work considerably.
Construction of 2 lane relief road from Ghogripur to Haryana – Delhi Border near Harevali Village along the banks of Western Yamuna Canal (WYC) falling in Sonipat District.	Sonipat/ Sonipat	20000.00	21756.00	12-02-2022	11-02-2024	-----	8938932.00	48%	NOC from Irrigation Department is pending.
Improving connectivity of Faridabad town with KGP Express way by providing divided carriage way of 5.5m each on Ballabhgarh Chhainsa Mohna road from Km. 3.00 (bye pass road) upto Km. 14.96 (interchange at KGP) and strengthening of existing two lane from Km. 14.96 to 21.72 (ID3313)	Prithla/Faridabad	7306.00	6213.00	01-07-2022	31-12-2023	-----	522532.00	Work allotted on 01.07.2022	-----
Improvement by way of 4 lanning/raising/CC pavement/strengthening of Palwal Hathin Uttawar road (MDR-135) in Nuh & Palwal district (in Km. 0.00 to 22.4).	Palwal & Hathin/ Nuh & Palwal	7381.00	6919.00	18-07-2022	17-01-2024	-----	44442.00	Work allotted on 18.07.2022	-----

3. Detail of Projects of HSRDC having Administrative Approval more than Rs. 5000.00 Lacs ((StateHead)).

Name of work	Name Constituency & District	Amount of A/A (Rs. In lacs)	Amount of Agreement (Rs. In lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion (In case not completed/no likely to be completed in stipulated time	Upto date Expenditure (Rs.In lacs)	Physical progress in %age	Remarks
2	3	4	5	6	7	8	9	10	11
Construction of approaches of 4-lane ROB on Delhi-Ambala Railway Line at LC-61 at Railway Km. 99/21-23 crossing Kohand-Munak-Salwan-Assandh Road (MDR-114) at Km.1.00 in Karnal District (CM Announcement Code No. 14903,dated07.10.2016)..	Gharaunda/ Karnal	5000.00	2193.00	21.03.2019	20.03.2021	30.04.20232	2437.81	93% (as peroriginal scope ofwork)	Scope of work enhanced by the Government vide U.O.No.2451/MD(HSRDC),dated 31.12.2021 on 07.01.2022.
Construction of ROB at Level crossing no. 60 at Km. 70/6-7 over Delhi Bhatinda Railway line crossing Kacha Beri road in Rohtak Town. (Both Approaches & Railway Portion)	Rohtak/ Rohtak	6320.00	4383.00 (Approaches) 1330.00 (Railway Portion)	11.01.2019 (Approach es) 02.06.2020 (Railway Portion)	10.01.2021 (Approache s) 01.06.2021 (Railway Portion)	31.03.2023 (Approaches) 31.03.2023 (Railway Portion)	3488.71 (Approaches)1 018.36(Railwa yPortion)	96% (Approaches)60 %(RailwayPortio n)	
Construction of ROB at LC No. 89 on Rewari Bhatinda Rly. Line at KM 139/7-8 and LC No.60 on Hisar Jakhal Section at KM 78/10-11 (78/15-16) at Jindal Chowk to Surya Nagar Hisar. (Bothapproaches and Railway Portion) (CMAnnouncementCodeNo.203 70, Dated 03.11.2017).	Hisar/ Hisar	5966.00	4555.00 (Approaches) 1976.00 (Railway Portion)	02.02.2019 (Approach es)23.10.2 021 (RailwayPo rtion)	01.02.2021 (Approache s)22.04.202 3 (RailwayPor tion)	28.02.2023 (Approaches)	3475.07 (Approaches) 7 72.69(Railway Portion)	82% (Approaches)38 %(RailwayPortio n)	

The Committee has gone through the written reply of the department and during oral examination the representatives of the department, the Additional Chief Secretary apprised that HSRDC has executed only deposit works as per the mandate of HSRDC, the Committee further observed that prescribed procedure for payments to the contractors has not been followed in totality and that there are certain procedural lapses in making the payments. **The Committee recommends that due procedure of payments be adopted/followed by the department and further desired that details of all works executed by HSRDC which have Administrative approval /expenditure of more than Rs.5.00 Cr. be presented/supplied in the following proforma:-**

Name of work	Name Constituency & District	Head of Account	Amount of A/A (Rs.in lacs)	Amount of Agreement (Rs. In lacs)	date of start	date of completion	Up to date expenditure (Rs.in lacs)	Upto date expenditure (Rs.in lacs)	Physical progress in % age	Whether Deposit or not
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13. Budget for Patch Works and repairs of roads.

The department was asked by the Committee to know about how budget for patch work and pot holes repairs of road is decided. If sufficient budget is allocated for repair of patches/pot holes, then why roads are not pot hole free. Is department satisfied with the performance of Jet Patcher machines were very high. In case, it is felt that more funds are required for patches / potholes, a proposal for the same be submitted but it must be ensured that the roads are pothole free.

The Department replied as under:-

Budget of patchwork and potholes repairs is decided on the basis of Annual Maintenance norms of different type of roads i.e. SH, MDR, ODR, VT, OVT etc. Performance of jet patcher machine for repair of potholes/patches was satisfactory but there were issues of promptness of repair and durability of patch work. The issues mainly arise due to disposal of waste water of streets and nearby residents on the PWD roads. Further roads are also damaged due to overloaded vehicles in quarry zones and heavy traffic plying due to ongoing projects of National Highways by NHAI in the State. Due to involvement of additional items like drains, road safety items the budget is not sufficient.

- (i) The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department it was intimated that the roads get damaged due to overloading of vehicles and that the budget for repair of patches/potholes is not often sufficient. **The Committee recommends that the roads leading to quarry zones be constructed with richer specifications so that these are not damaged early.**
- (ii) Further the Committee observed that the maintenance & upkeep of existing infrastructure whether roads or buildings is as important as creating a new infrastructure. **The Committee therefore recommends that out of the total annual budget allocated for repair/construction of roads; -**
 - a) **1st priority** be given to special repair of roads as per road maintenance policy and
 - b) **2nd priority** be given for filling of Pot Hole/Patches and

- c) **3rd priority** be given for construction of new roads as the State already have a good/adequate road network.
- d) **Conclusively** out of Annual budget for repair of roads, top priority be given to special repair of roads and patch work/pothole repairs be carried out on the 2nd priority.
- (iii) The Committee has also observed that the many roads get damaged even within defect liability period or immediately after the defect liability period is over and special repair on the road is not carried out by the department on the pretext that special repair on the road cannot be carried out as the road has not lived its life as per the Road Maintenance Policy. **The Committee, therefore, strongly recommends that**
 - (i) **in case these Pot Hole/Patches have come even before defect liability period was over than reasons for such lapses needs to be investigated in detail and responsibility be fixed and appropriate penal action against defaulting contractor/departmental officers be initiated and a detailed action taken report be submitted to the Committee within a month**
 - (ii) **in cases where Pot Hole/patches have come after defect liability period, appropriate action for repair/filling of pot holes/patches be taken without any delay so that roads is kept motorable and public at large may not suffer unduly.**
- 14. **Scheme for Repair of Old House.**

Budget for the repair of Old Houses under HOA-2216-Housing (NP) Plan is approximately Rs. 25.00 Cr. The department was asked by the Committee to know about any scheme for repair of old houses, condemnation of unserviceable houses and construction of new houses.

The Department replied as under: -

The repair of old houses, condemnation of unserviceable houses and construction of new houses is Governed by Haryana PWD code clause 26.5.1, 26.5.2, 26.6.3, 26.6.4 and 26.1.6 which are reproduced as under:-

26.5.1 There is considerable demand for renovation of buildings as a whole or in parts. As far as possible, a building should be taken up for renovation as a whole and only after the approval of the authority owning the building as well as the Finance department. The specifications should be as per norms and in case of any change, the approval of the competent authority should be taken.

26.5.2 If on inspection, a building is found to be unsafe, a report to that effect shall be sent by the Divisional Officer to the district administration as well as the departmental head in the district. Recommendations should also be made as to whether it is advisable to demolish the building altogether or it can be brought to use with major renovations. The building shall be demolished only after necessary approvals. In case of demolition, proper methodology shall be adopted and proceeds, if any, deposited in the appropriate head.

26.5.3 No building shall normally be dismantled unless it is in a dangerous condition or is beyond economic repairs or it is necessary to vacate the site for an

important public purpose, such as construction of another building, structure or road etc.

- 26.6** A purely temporary structure, of which the life is not more than two years may, after its having served the purpose for which it was erected, be sold or dismantled under the sanction of the Divisional Officer. If the structure is to be sold without land, the Divisional Officer will fix the reserve price, taking into consideration the condition of the structure and other local circumstances, obtain the approval of the Superintending Engineer thereto, and sell it by open auction, tender/ quotation. He will be competent to accept the highest bid at or more than the reserve price. Discretion to accept bids below the reserve price shall vest with the Superintending Engineer.

Normally, public buildings are to be constructed by the concerned PWDs and in case of other owner departments, by the B&R department, unless some other special agency is in place for construction. In all other cases, the buildings shall be got constructed from B&R department, but if the owner department wants to have a different arrangement/agency, it shall send the case to the B&R department, giving reasons for the departure and get comments of B&R department on its proposal. The department shall then submit the case to the Chief Minister with the comments of B&R department and proceed as per decision given by the Chief Minister and the Finance department.

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, it was observed that inspection of buildings was not being done periodically and **the Committee, therefore, recommends that annual inspection of the all the Govt. buildings be carried out to assess the serviceability of the building and un-serviceable buildings, if any be declared unsafe/condemned to avoid any mishap and further the repair renovation of all Govt. Houses be taken up in a phased manner as per clause 26.5.1 of PWD Code and as per the budget provisions and a detailed action taken report be submitted to the Committee within a month.**

15. Roads Plans

Haryana already has good road infrastructure but the quality of roads especially link roads is not up to the mark. Department should give more emphasis on repair of existing roads. The department was asked by the Committee to knowabout the plan how the roads would be maintained.

The Department replied as under:

Maintenance of road is being taken up as per Road Maintenance Policy of Department. Constituency wise estimates for repair works of roads is being prepared as per priority list of concerned MLA and UO's are being sent to Govt. for arranging Administrative approvals. The tender will be invited after receiving Administrative Approvals.

- (i) The Committee has gone through the written reply of the department and during oral examination of the representatives of the department the committee observed that number of roads lying in poor condition and despite their being necessity for widening of these roads these could not be considered for widening just forest clearance takes a significant time. **The**

Committee therefore recommends that an exercise to identify the roads requiring widening in next five years be undertaken well in advance and in principle approval of Govt. to widen such roads be arranged so as to obtain timely/advance forest clearance. The Committee further desired that the matter be taken up with the Forest Department for speedy clearance of NOC cases so as to facilitate the widening of the roads in time as per the schedule/requirement.

- (ii) During oral discussions ACS of Department has intimated that there was no planning wing. The Committee viewed this very seriously that despite total yearly budget of the Department being approximately Rs.40,000/- Cr. but no planning wing existed in the Department. The Committee strongly felt that planning being the foundation of any institution and therefore recommends that a dedicated planning wing be established in the department immediately and planning section of the department needs to be strengthened and a detailed action taken report be submitted to the Committee within a month.

16. Action Against the Officers/Officials.

Estimates are framed by E.E/SDE/J.E. But it has been observed that a number of cases the revised approval is sought and in some of the cases, the revised approval is more than 100%. It seems that estimates are framed without site visit & proper planning which defeats the purpose of estimate. There should be minimum deviation from the approval estimate say 10% or so. The estimates shall be revised only in case of special circumstances. Action should be initiated against the defaulting officers for framing wrong estimates which would work as deterrent.

The department was asked by the Committee to know about the action against how many officers/officials have been taken on account of this lapse.

The Department replied as under:-

There are number of reasons of revision in cost of Building works:

- i. Sometimes the client department, mainly Higher Education, Health, Technical Education etc. issue Administrative Approval based on NORMATIVE basis based on a standard drawing which in actual differs from the actual requirement at site. The works get awarded based on the normative AA and later when the actual scope of work is finalized the variation in cost occurs and revised approval is warranted.
- ii. In other cases sometimes the drawings of works are revised by the client department after issue of the Administrative Approval and the same result in requirement of Revised Administrative Approvals.
- iii. In many cases the site of work, which was identified to carry out the work, gets changed after issue of Administrative Approval or sometimes even after award of work to the contractor and the estimate in such cases has to be reframed and Revised Administrative Approval is taken.

On the recommendation of Public Accounts Committee, Inquiry Case file(37-IC-II-B-21) was opened regarding Time and Cost Overrun for the work Widening and Strengthening of Singhani road (SH-19) Km 59.36 to 87.36 (26.80 Km) in Bhiwani

district.)

Explanations of Sh. Ashok Kumar Mehta, EE (Retd) and Sh. Gyani Ram Garg, SDE (retd) were called vide this office memo no. 138134/IC II & 138135/IC II dated 12.08.21 respectively. The reply of Sh. Gyani Ram Garg, SDE (Retd) and Sh. A.K. Mehta, EE (retd) were received. Thereafter, SE Bhiwani was requested to submit his comments on the reply of S/Sh. Ashok Kumar Mehta, EE (Retd.) vide this office letter dated 07.01.2022 & 21.02.2022 respectively.

Accordingly, SE Bhiwani vide his letter no. 111760 dated 05.07.2022 has submitted his comments on the defence reply of Sh. Ashok Kumar Mehta, the then EE (Now SE Retired) wherein he has agreed with the defence reply of Sh. Ashok Kumar Mehta that he was not responsible in delay and increase in cost.

As far as Sh. Gyani Ram Garg, SDE (Retd.) is concerned, in his defence reply he has stated that he stood retired from Govt. service on 31.01.2009 i.e. before the allotment of work (Work was allotted on 19.11.2009).

In view of the above, explanation of the rest of the incumbent officers i.e. Sr. No. 3, 4 and 5 have been called as detailed below:-

Sr. No	Name of the officer/official	Explanation called vide No. & Date	Date of retirement
1	Sh. A.K. Mehta, the then EE (Now SE Retd.)	138134 dated 12.08.2021	30.11.2017
2	Sh. Gyani Ram Garg, the then SDE (Now Retd.)	138135 dated 12.08.2021	31.01.2009
3	Sh. Sajjan Singh, the then EE (Now CE)	66281 dated 26.04.2022	30.04.2023
4	Sh. Ishwar Singh Chahal, the then EE (Now Retd.)	66283 dated 26.04.2022	30.11.2012
5	Sh. Prem Kumar Bagri, the then EE (Now Retd.)	66285 dated 26.04.2022	30.04.2018

Defence reply of Sh. Sajjan Singh, the then EE (Now CE), Sh. Ishwar Singh Chahal, the then EE (Now Retd.) and Sh. Prem Kumar Bagri, the then EE (Now Retd.) has not been received in this office till date.

It is pertinent to mention that as per Haryana Civil Services (Pension) Rules, 2016, 12.2.b the departmental proceedings, if not instituted while the Govt. employee was in service whether before his retirement or during his re-employment—

- ii. Shall not be in respect of any event which took place more than four years before such institution.

The above said clause is applicable on Sh. Ishwar Singh Chahal, the then EE (Now Retd.) and Sh. Prem Kumar Bagri, the then EE (Now Retd.) and no action can be initiated against them.

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that there has been cost run in various works as estimated cost of the most of the works

increased abnormally even when there was no change in the drawings, site and scope of these works and thus reply of the department was not satisfactory. **The Committee therefore, recommends that initial estimates of works be worked out only after proper field survey by taking into consideration all the field conditions like the drawings, scope and site etc are completed and that no changes in scope of work thereafter be allowed without proper prior permission for change in scope is obtained. The Committee further recommends that officer/officials who increased the cost of work without any changes in the scope of work be identified and responsibility be fixed and detailed action taken report be submitted to the Committee within a month.**

17. Contract Works.

It has been observed that in many works contractual agencies are unable to complete the work within time period stipulated in the contract agreement and liquidated.

Damages are very rarely imposed on the contractors. The department was asked by the Committee to know about detail of the works costing to Rs. 5 to 10 Cr. / 10 Cr. to 25 Cr. and above 25 crores, administratively approved in last five years, which has been delayed in the following Performa:-

The Department replied as under:

Detail of the works costing to Rs. 5 to 10 Cr. / 10 Cr. to 25 Cr. and above 25 crores, administratively approved in last five years in prescribed Performa is placed at **Annexre-4** as under: -

Detail of Projects of HSRDC costing Rs. 5 Crore to 10 Crore which are delayed and administratively approved in last five years.

Sr. No.	Name of Work	Constituency/ District	Amount of A/A (Rs. In lacs)	Amount of Agreement (Rs. In lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion	Total stipulated time period for construction in months	Expected delay in months	Uptodate expenditure (Rs. In lacs)	Physical progress in %age	Amount of liquidated damages deducted (Rs. In lacs)	Reasons of delay	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Construction of RUB at LC-73 on Uchana to Rukhanpur road (Road ID-7460) Under Pass in Karnal District.	Indri/Karnal	1500.00	971.00	12.03.2020	11.03.2021	31.12.2022	12 Months	21 Months	691.27	85%	-----	<p>1. Work delay due to Railway authorities have to provide the work from construction of approaches of Uchana side, as they have to push boxes with heavy machinery and completed the work near by end of Sept.2021.</p> <p>2. Work delay due to non shifting of electric poles by UHBVN</p> <p>3. Work delay due to changes in shed drawing and sumroom drawing by the consultant.</p> <p>4. Revised estimate amounting to Rs. 1313.00 Lacs submitted to MD HSRDC vide SE(K) memo No. 124146 dated 25.07.2022 for approval. Work stopped by the agency due to pending approval of revised estimate as the scope of work has been increased beyond 10% of original agreement amount.</p>	-----
2	Construction of RUB at LC-58 on Delhi –Ambala railway Line	Panipat Rural/ Panipat	1148.00	599.00	08.12.2020	07.03.2022	31.12.2022	15 Months	9 Months	595.89	85%	-----	<p>1. Electric poles & 11000V cktline has been shifted on 29.01.2022.</p> <p>2. Due to Forest Clearance & 8 Nos. trees has been cut by</p>	-----

	section (95.0/25-27km) on Babarpur Railway station in District Panipat.												the Forest Department in month of January, 2022. 3. Due to COVID-19 lockdown was imposed by the Govt. and no labour was available during lockdown. 4. The construction activity has banned by the Government in Delhi NCR area from 30 th November to December, 2021.	
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Detail of Projects of HSRDC costing Rs10 Crore to 25 Crore which are delayed and administratively approved in last five years.

Sr. No.	Name of Work	Constituency/District	Amount of A/A (Rs. In lacs)	Amount of Agreement (Rs. In lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion	Total stipulated time period for construction in months	Expected delay in months	Uptodate expenditure (Rs. In lacs)	Physical progress in %age	Amount of liquidated damages deducted (Rs. In lacs)	Reasons of delay	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Construction of ROB on Delhi-Bathinda Railway line at LC-139C crossing Narwana-Samain road district Jind (CM Announcement Code No. 17981, dated 18.12.2016).	Narwana/Jind	2500.00	1259.00	04.10.2019	03.04.2021	31.01.2023	18 Months	21 Months	1296.00	94%	-----	<ol style="list-style-type: none"> 1. Delayed due to Banon Mining by NGT. 2. Shortage of Material after removal of ban by NGT due to dam mining disaster. 3. Delayed due to non-cutting of trees by Forest department, which is pending up till now. 4. Delayed due to late shifting of electric line, which is now completed. 5. Delayed due to non-shifting of public health utility like Sewerage line, which is now completed. 6. Delay in execution of work in railway portion by the Railway department up till now only piling work is near to completion and rest is still pending in railway portion which is likely to be completed by 31.12.2022 	-----

													as reported by Railway authority.	
2	Construction of ROB at Level crossing no. 60 at Km. 70/6-7 over Delhi Bhatinda Railway line crossing Kacha Beri road in Rohtak Town. (Railway Portion)	Rohtak/Rohtak	6320.00	1330.00	02.06.2020	01.06.2021	31.03.2023	12 Months	22 Months	1018.36	60%	-----	The work was delayed due to non approval of drawings by Railway Authorities. Approve Drawings of Pile Cap received vide letter no. 118-W/C/ROB/ROK/TKJ dated 11.03.2022 and drawings of PierCap received vide letter no. 118-W/C/ROB/ROK/TKJ dated 04.04.2022 from Railway Authorities.	-----
3	Construction of ROB at LC-47 on Delhi Ambala railway line at Railway Km 79/1-3 in Distt. Panipat	Panipat Rural/Panipat	2927.00	1729.00	08.08.2020	07.02.2022	07.07.2023	18 Months	17 Months	1089.00	70%	-----	1. Shifting of gas pipeline is completed on dated 18.06.2021 by I OCL. 2. Stage-I of forest clearance received on 31.12.2021. 3. Site is cleared by Forest Department after cutting of trees on 20.02.2022. 4. Electric poles/line was shifted by concerned department on 22.02.2022 5. Work delayed due to non-cutting of trees by the Forest Department/shifting of line by UHBVN.	-----
4	Construction of ROB/RUB at LC-47 on Jind-Panipat Railway Line at Railway Km. 62/6-7 in Panipat District.	Panipat Rural/Panipat	2982.00	1633.00	18.03.2021	17.09.2022	28.02.2023	18 Months	5 Months	1002.42	72%	-----	The work cannot be taken up in all the stretches for the want of Forest Clearance. It is pertinent to mention here that Forest clearance case was applied on 13.11.2019. Subsequently, CA site for diversion of 0.9896 Hac Forest Land was made available in Morni Forest	-----

												<p>Division, Pinjore by DFO Panipat vide Memo No. 641 dated 28.07.2021.</p> <p>Now, the Additional Chief Engineer, Forest Department, Haryana, Panchkula vide No. 3/9899/1726 dated 30.08.2022 has return the proposal with objections.</p> <p>In this regard, it is intimated that reply of the objections has already been submitted vide this office memo No. 3231 dated 25.07.2022. However, the reply is again submitted vide this office memo No. 3625 dated 31.08.2022. This office is pursuing for early Stage-I Forest Clearance. However, date of completion can not be committed due to forest clearance. PCCF may please be requested for early clearance of forest.</p> <p>The work will be completed upto 28.02.2023 in case Forest Clearance received timely.</p>	
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Detail of Projects of HSRDC costing Rs. 10 Crore to 25 Crore which are delayed and administratively approved in last five years.

Sr. No.	Name of Work	Constituency/ District	Amount of A/A (Rs. In lacs)	Amount of Agreement (Rs. In lacs)	Stipulated date of start	Stipulated date of completion	Expected date of completion	Total stipulated time period for construction in months	Expected delay in months	Uptodate expenditure (Rs. In lacs)	Physical progress in %age	Amount of liquidated damages deducted (Rs. In lacs)	Reasons of delay	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
5	Construction of 2 Lane ROB on Rohtak Bhiwani Railway Line at LC-45 at Railway Km. 40/8-9 on Gohana Lakhan Majra Meham Bhiwani Road (SH-16-A) in Bhiwani District.	Bawani Khera/ Bhiwani	2797.00	1624.00	20.01.2020	19.07.2021	31.03.2023	18Months	20Months	1446.79	60%	-----	1. The design, drawings and foundation substructure was revised. 2. Due to obstruction of forest. The approval of Stage-II was approved on 01.02.2022 by the forest department. The site was cleared in the month of April 2022. 3. Due to shortage of labour at the time of COVID-19 from March to July 2020 and from April to June 2021. 4. Due to Ban of NGT on Construction activity during time period of November to January 2021-22.	-----

6	Construction of ROB at LC-44 on Delhi Ambala railway line at Railway Km 73/13-15 in Distt. Panipat.	Panipat Rural/ Panipat	2953.00	1745.00	23.07.2020	22.01.2022	24.09.2023	18Months	20Months	106.64	27%	-----	<p>1. Shifting of gas pipe line is completed on dated 09/2021 by IOCL.</p> <p>2. The work delayed due to non receipt of Forest Clearance.</p> <p>3. Stage-II of Forest Clearance receipt on 31.01.2022.</p> <p>4. Site is cleared by Forest Department after cutting of trees on 25.03.2022.</p> <p>5. Electric poles and 11000 volt line was shifted by concerned department on 25.03.2022</p> <p>6. Work delayed due to non-cutting of trees by the Forest Department/shifting of lines by UHBVN.</p>	-----
7	Construction of 2 lane RO Bat LC No. 20- Con Delhi-Ambala Railway line at Km. 32/12-14 near Narela Railway Station in Sonapat District.	Rail/ Sonapat	3160.00	1619.00	03.08.2021	02.02.2023	09.10.2023	18Months	8Months	127.97	10%	-----	<p>1. The re-survey match of coordinates with the Railway department due to which the alignment could not be finalised.</p> <p>2. The Revised working drawings were handed over to the representative of the agency on 25.03.2022.</p> <p>3. Utility shifting of electric poles and forest clearance were held up due to non-availability of space at site.</p> <p>4. The department has made efforts to get the consent of land owners for selling their lands through E-bhoomi portal for the utility shifting and service road and the same is in process.</p>	-----

8	Construction of 2 lane RO Bon LC-36 Spl. In Delhi Ambala Section at Km. 58/ 15-17 in Sonapat District (Near Ganaur Railway Station).	Ganaur/Sonipat	1902.00	1838.00	02.09.2021	01.03.2023	31.12.2023	18 Months	10 Months	364.47	Pile testing and utility shifting is in progress	-----	The work was delayed due to non-availability of Govt. land towards village Agwanpur side as the existing road was in private land since long. At present, In-Principle approval for purchase of additional land towards village Agwanpur side has been accorded by the Government vide Memo No. 13/28/2017-2B&R (W), dated 15.07.2022.	-----
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Detail of Projects of HSRDC costing above Rs. 25 Crore which are delayed and administratively approved in last five years.														
Sr. No.	Name of Work	Constituency/ District	Amount of A/A (Rs. In lacs)	Amount of Agreement (Rs. In lacs)	Stipulated Date of start	Stipulated date of completion	Expected date of completion	Total stipulated time period for construction in months	Expected delay in months	Uptodate expenditure (Rs. In lacs)	Physical progress in %age	Amount of Liquidated damages deducted (Rs. In lacs)	Reasons of delay	Remarks
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15
1	Construction of ROB at Level crossing no. 60 at Km. 70/6-7 over Delhi Bhatinda Railway line crossing Kacha Beri road in Rohtak Town. (Approaches)	Rohtak/ Rohtak	6320.00	4383.00	11.01. 2019	10.01. 2021	31.03.2023	24 Months	26 Months	3488.71	96%	-----	Adjoining Span of Railway Portion yet obcasted due to non completion of Railwa yportion.	-----
2	Construction of ROB on LC 6B on Hisar-Mangali-Sharwa road (CM Announcement No. 20371, dated 03.11.2017).	Nalwa/ Hisar	4782.00	4336.00	29.02. 2020	28.08. 2021	26.11.2022	18 Months	15 Months	4177.55	95%	-----	<ol style="list-style-type: none"> Delay in shifting of 11 KV&33 kv Electricline of the DHBVN by 12 months. Delay in shifting of Water Supply & Sewerage Line of PHED by 10 Months. Delay due to change of Girderde sign of railway portion a pproved by the Railway Department on 03/08/2021. Delay due to change in the scope of viaduct portion as well as in the railway portion. The Launching Scheme of Bow-String Girder has been approved by the Railway Authorities on 04.08.2022. At present the Launching Scheme of Bow-String Girder is in progress and likely to be completed upto 26.11.2022. 	-----

3	Construction of ROB at LC No. 89 on Rewari Bhatinda Rly. Line at KM139/7-8 and LC No.60 on Hisar Jakhal Section at KM 78/10-11 (78/15-16) at Jindal Chowk to Surya Nagar Hisar (Approaches) (CM Announcement Code No.20370, Dated 03.11.2017).	Hisar/ Hisar	5966.00	4555.00	02.02.2019	01.02.2021	28.02.2023	24 Months	25 Months	3475.07	82%	33.40	1. Delay in shifting of Electricity Lines along the service road and drain of ROB which was to be shifted by DHBVN. Last line shifted by DHBVN was during November 2021. 2. Work was held up due to encroachments by habitant in between the railway lines. The same was removed by the HSPV Department on dated January 2021.	-----
4	Construction of 2-Lane ROB at LC 561 of Mumbai Delhi Railway line on Palwal Bamni Khera Hasanpur road in Palwal District. (CM Announcement No.10089, dt.13.12.2014)	Hathin/ Palwal	4812.00	3225.00	18.04.2018	17.10.2019	31.12.2022	18 Months	38 Months	3092.00	85%	-----	Reasons for delay:- a) Due to Non-availability of land on Sehloti village road side approach of Y shaped ROB. The land measuring of 0.46 Acre has now been purchased through he-bhoomi portal in the month of March 2021. b) Work of one pier was pending due to presence of 66KV/HT line related to Railways and amount of Rs. 2.33 Crore was deposited with railway on 15.09.2018 for shifting. The work was started late by the railways but now the work stands completed on 20.05.2021. (e) Due to Covid-19 Pandemic. (f) Ongoing Kissan Agitation in the area.	-----
5	Construction of 2-Lane ROB at LC 564 of Mumbai Delhi Railway line on Palwal Hasanpur (Rasulpur) road in Palwal District. (CM Ammouncement No.10089, dt.13.12.2014)	Palwal/ Palwal	4470.00	2467.00	14.09.2018	13.03.2020	31.12.2022	18 Months	31 Months	1784.00	75%	-----	Reasons for delay:- (a) COVID-19. (b) Non shifting of 33 KV Electric Line by UHBVN, Sonapat. (c) Farmer's Agitation	-----

6	Construction of by pass from Rewari Narnaul road to Rewari Jhajjar road via Rewari Dadri road and Rewari Mohindergarh road including 3 no. ROBs in Rewari District. (CM Announcement No.10445, dt. 04/07/2015)	Rewari/ Rewari	17623.00	17973.00	22.02. 2018	21.02. 2020	31.12.2022	24 Months	34 Months	18780.00	96%	-----	Reasons for delay:- (a) Due to delay in receiving work front. (b) Due to non-approval of revised GAD by railway authorities. (c) Due to shifting of existing water supply line/IOCL line. (d) Due to pollution and ban imposed by the NGT on construction work in NCR. (e) Design/ Drawing of superstructure of T-junction on Rewari Narnaul Road near LC-4 has not been approved by Railways so far. (f) Due to Covid-19 Pandemic. (g) On going Kisan Agitation in the area.	-----
7	Widening and Strengthening of Tauru Sarai Road upto Kota Khandewala from Km. 0.00 to 12.20 in Nuh District. (ID1095&1106) (CM Announcement No. 20667, dt.09.01.2018)	Sohna/Nuh	3251.00	2788.00	18.08. 2021	19.05. 2022	16.11.2022	9 months	6 months	2936.00	90%	-----	Reasons for delay:- a) Forest Clearance (Case No. FP/HR/ROAD/46723/2020): • Stage-I approval accorded on 31.03.2021. • Stage-II approval accorded on 20.10.2021	-----

During oral discussions the Committee has gone through the list of works and observed that a number of works have been delayed much beyond the stipulated date of completion. It was further observed that while some cases of delay were on the part of the department and in other delay was on the part of the agency but surprisingly no penalty has been imposed by the department in any of the work & time extensions were granted to exonerate the contractual agencies. **The Committee therefore, recommends that the works be completed timely and due amount of penalty be imposed on the contractual agency on account of delay in completion if any, and that time extensions be granted only in cases found to be genuine after thorough investigation of causes of delay.**

18. Action against the agency and Officers.

It has been learnt that most of the works of one agency at Ambala, Karnal, Hisar and Rewari are cost overrun, time overrun and there are other disputes of overpayments also. The Department was asked by the Committee to know about what action has been taken against the agency and the defaulting officers.

The Department replied as under:

There are some works of one agency namely M/s Garg Company where some incidents of overpayment/variation have come to notice. The agency has approached Hon'ble Punjab & Haryana High Court. Hon'ble Court has given time for resolution of its issues amicably. The resolution process is on. Next date of hearing is fixed for 07.12.2022.

The Committee has gone through the written reply of the department and during oral examination of the representatives of the department the Committee observed that a number of works of the agency are lying incomplete despite incurring of huge expenditure which is unfruitful as this developmental work were not being used by public. **The Committee therefore recommends that matter be pursued by the ACS to Department of PW (B& R) and EIC (Buildings) PW(B&R) Department and a detailed action taken report be submitted to the Committee within a month.**

19. Quality of Works.

The quality of road works and building works is deteriorating day by day. It has been observed that most of the roads do not last even up to Defect liability Period. In spite of own quality control wing of PWD and third monitors, the desired quality is not being achieved. The department was asked by the Committee to know about the mechanism/action plan to ensure the quality of work.

The Department replied as under:-

As per contract agreement concern Agency will be fully responsible for set up lab at site for required testing of various materials. Further PWD B&R has his own Quality Control wing for routine checking/testing. SQM and NQM are also deputed by Government for major works. During DLP concern Agency maintained the roads at his own cost. So, execution of work in PWD B&R is carried out as per PWD specifications.

During the oral examination of the representatives of the Department, the Committee observed that the quality of PMGSY roads was better than State funded roads as the quality control in PMGSY roads is better. It was also observed that the maintenance on PMGSY roads is also better as the contractors were being paid for the

maintenance of the roads. **The Committee therefore recommends that an effective mechanism for better quality control and maintenance of roads be evolved by the Department and ensured that the width of berms of roads are appropriate and properly maintained.**

20. Temporary Workers.

The Department was asked by the Committee to know about total no. of temporary workers deployed in the Department and their mode of payment. The circle wide detail of temporary workers deployed through Haryana Kaushal Rozgar Nigam may be supplied in the following Performa: -

Sr. No.	Name of Circle	No. of persons		

The Department replied as under:-

Detail of the total no. of temporary workers deployed in the Department and their mode of payment in prescribed Performa is placed at **Annexure-5** as under: -

Public Works (Building&Roads) Department Haryana, Estimates Committee Questionnaire (PWD)

Q. No. 12	Total No. of temporary works deployed in the department and their mode of payment Circle wise
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Sr. No.	Name of Circle	No. of person	Mod of payment
1.	Ambala	Nil	NA
2.	Bhiwani	72	Through Contractual Agency
3.	Chandigarh	Nil	
4.	Gurugram	Nil	
5.	Hisar	117	Through Contractual Agency
6.	Kaithal	Nil	
7.	Rewari	Nil	
8.	Rohtak	156	
9.	Sonepat	Nil	
10.	Jhajjar	27	Through Contractual Agency
11.	Karnal	Nil	
12.	Electrical Karnal	Nil	

13.	Electrical Gurugram	Nil	
14.	Mechanical Karnal	9	Through Contractual Agency
15.	DRL Hisar	Nil	
16.	NH Jind	Nil	
17.	Horticulture Chandigarh at Panchkula	771	Through Contractual Agency
	Total Nos.	1152	

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that no temporary labour has been engaged through Haryana Kaushal Rojgar Nigam Limited. **The Committee therefore recommends that necessary arrangement for deployment of temporary labour through Haryana Kaushal Rojgar Nigam Limited as per policy of the Govt. be made and a detailed action taken report be submitted to the committee within a month.**

21. Complaints.

The department was asked by the Committee to know about number of complaints received and enquiry conducted regarding irregularities / embezzlements/misappropriation of funds against the officers/officials of the department during the last three years.

The Department replied as under:-

The number of complaints received regarding irregularities / embezzlements / misappropriations of funds against the officers/officials for the last three years are as under: -

Year	No. of Complaints received
2019	16
2020	13
2021	23

Total number of complaints = 52

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that complaint redressal mechanism of the department was not effective. **The Committee therefore desired to know detail of all types of complaints received during last three years and final redressal thereof and recommends that an effective redressal mechanism for prompt disposal all types of complaints be devised and a detailed action taken report be submitted to the committee within a month.**

22. Verifications.

The department was asked by the Committee to know whether the physical verification of all the stocks in the stores of the department is being done regularly, if so, the district wise details regarding the verification/checking made during the last three years be provided.

The Department replied as under:-

Desired information is placed at **Annexure-5 (II)** as under: -.

Details regarding the verification/checking made during the last three years be provided				
Sr. No.	Name of District/Division	Verification done during the year	Verified by	Remarks
Hisar Circle, PWD B&R Br., Hisar				
Hisar Distt.				
1	Hisar/PD1- Hisar	2019-20	Sh. KC Kamboj, EE PD-2 Sirsa on 26.05.2020	--
2	Hisar/PD1- Hisar	2020-21	Sh. KC Kamboj, EE PD-2 Sirsa on 20.03.2021	--
3	Hisar/PD1- Hisar	2021-22	--	Physical verification has not got been done
4	Hisar/PD-3 Hisar	2019-20	Sh. K.C. Kamboj, Executive Engineer, Provl. Division No. I, Sirsa	--
5	Hisar/PD-3 Hisar	2020-21	Sh. Krishan Kumar, Executive Engineer, Provl. Division, Fatehabad	--
6	Hisar/PD-3 Hisar	2021-22	--	Physical verification has not got been done
7	Hisar/PD Hansi	2019-20	Sh. Vishal Kumar, EE PD-1 Hisar on 12.05.2020	--
8	Hisar/PD Hansi	2020-21	--	Physical verification not done due to CoronaP endemic
9	Hisar/PD Hansi	2021-22	--	Physical verification not done due to CoronaP endemic
Fatehabad Distt.				
1	Fatehabad/PD-Fatehabad	2019-20	Sh. Vishal Kumar, Executive Engineer, Provl. Division No. I, Hisar Sh. N.K. Jain, Executive Engineer, Provl. Division No. III, Hisar	All Sub Division
2	Fatehabad/PD-Fatehabad	2020-21	Sh. Vishal Kumar, Executive Engineer, Provl. Division No. I, Hisar	All Sub Division
3	Fatehabad/PD-Fatehabad	2021-22	Sh. Vishal Kumar, Executive Engineer, Provl. Division No. I, Hisar	SDE PSD-2 Fatehabad
Sirsa Distt.				
1	Sirsa/PD1- Sirsa	2018-19	Sh. Wajir Singh SDE, Ahadampur	(Physical verification of PSD No. 6, Sirsa)
	Sirsa/PD1- Sirsa	2018-19	Sh. Anil Narwal SDE, Namaund	(Physical verification of PSD Dabwali)
	Sirsa/PD1- Sirsa	2018-19	Sh. Gourav Jain SDE, PSD-4 Hisar	(Physical verification of PSD No. 3, Sirsa)
2	Sirsa/PD1- Sirsa	2019-20	Sh. Manoj Kumar Executive Engineer, Provl. Division Hansi	(Physical verification of Division No.1, Sirsa)
3	Sirsa/PD1- Sirsa	2020-21	Sh. Rajnesh Kumar Executive Engineer, Provl. Division No. 3 Hisar	(Physical verification of Division No.1, Sirsa)

4	Sirsa/PD-II Sirsa	2019-20	Sh.K.K. Goyat Executive Engineer, Provl. Division, PWD B&R Br., Fatehabad	--
5	Sirsa/PD-II Sirsa	2020-21	Sh Manoj Kumar Ola Executive Engineer, Provl. Division PWD B&R Br., Hansi	--
6	Sirsa/PD-II Sirsa	2021-22	--	Physical verification has not got been done.
Chandigarh Circle PWD B&R				
Sr. No.	Name of District/Division	Verification done during the year	Verified by	Remarks
1	Yamuna Nagar Division	2020-21	Sh. Gaurav Jain, XEN PD Panchkula	No shortage/surplus material found
2	Chandigarh Division		Sh. Jagbir Singh XEN PD Naraingarh	No shortage/surplus material found
3	Naraingarh Division		Sh. Raj Kumar, XEN PD Yamuna Nagar	No shortage/surplus material found
4	Panchkula Division		Sh. Arun Singhmar, XEN CD Chandigarh	No shortage/surplus material found
5	Naraingarh Division	2021-22	Sh. Naveen Khatri, XEN Yamuna Nagar	No shortage/surplus material found
6	Chandigarh Division		Sh. Jagbir Singh XEN PD Naraingarh	No shortage/surplus material found
7	Yamuna Nagar Division		Sh. Gaurav Jain, XEN PD Panchkula	No shortage/surplus material found
8	Panchkula Division		Sh. Arun Singhmar, XEN CD Chandigarh	No shortage/surplus material found
Note:- The physical verification of stores for the year 2019-20 was with held due to Covid-19 Pandemic and complete lockdown.				
Gurugram Circle PWD B&R				
Sr. No.	Name of District/Division	Verification done during the year	Verified by	Remarks
1	PD-I Gurugram	2018-19	Sh.R.K.Sethi, SDE, PSD-III Faridabad Sh. Jitender Dhankar, SDE, PSD Punhana. Sh. Dharam Parkash, SDE, PSD F.P. Jhirka	No discrepancy was found
2	PD-II Gurugram	2018-19	Sh.Nathu Ram Garg,SDE, PSD Hodal Sh. N.K. Dhariwal, SDE, PSD Hathin	No discrepancy was found
3	CD Gurugram	2018-19	Sh.Jagdish Malik, SDE, PSD-II Faridabad Sh. Dharam Parkash, SDE, PSD Nuh	No discrepancy was found
Faridabad				
1	PD Faridabad	2018-19	Sh.Sachin Kumar, SDE PSD-I Gurugram Sh.Shamsher Singh, SDE Sohna Sh.Ashok Kumar, SDE, PSD Palwal	No discrepancy was found
Palwal				
1	PD Palwal	2018-19	Sh.Vijay Mehta, SDE, Hr. Bhawan, New Delhi Sh.Pardeep Sindhu, SDE, PSD-IV Gurugram Sh.Satyender Singh, SDE, PSD Pataudi	No discrepancy was found
Nuh (Mewat)				
1	PD Nuh	2018-19	Sh.Jasmer Singh, SDE, PSD, Ballabgarh Sh.Ritesh Yadav, CSD-I Gurugram Sh.Harish Kaushik, SDE,CSD-II Gurugram	No discrepancy was found
Jhajjar Circle PWD B&R				

Sr. No.	Name of Division	Verification done during the year	Verification by	Remarks
1	PD Jhajjar	2019-2020	-	No Physical verification/ checking done
		2020-2021	-	No Physical verification/ checking done
		2021-22	-	No Physical verification/ checking done
2	PD Bahadurgarh	2019-2020	-	No Physical verification/ checking done
		2020-2021	-	No Physical verification/ checking done
		2021-22	-	No Physical verification/ checking done
Kaithal Circle PWD B&R				
Sr. No.	Name of Division/Distt.	Verification done during the year	Verified by	Remarks
Year 2019-20				
1	E.E. PD-1 Kaithal	2020-21	Sh. Raj Kumar Nain, EE	-
2	E.E. PD-2 Kaithal	2020-21	Sh. Lokesh Dagar, EE	-
3	E.E. PD-Jind	2020-21	Sh. Varun Kansal, EE	-
4	E.E. PD-Narwana	2020-21	Sh. K.S. Pathania, E.E.	-
Year 2020-21				
1	E.E. PD-1 Kaithal	2021-22	Sh. Raj Kumar Nain, EE	-
2	E.E. PD-2 Kaithal	2021-22	Sh. Lokesh Dagar, EE	-
3	E.E. PD-Jind	2021-22	Sh. Arun Bhatia, EE	-
4	E.E. PD-Narwana	2021-22	Sh. K.S. Pathania, E.E.	-
Year 2021-22				
1	E.E. PD-1 Kaithal	2022-23	Sh. Raj Kumar Nain, EE	-
2	E.E. PD-2 Kaithal	2022-23	Sh. Lokesh Dagar, EE	-
3	E.E. PD-Jind	2022-23	Sh. Arun Bhatia, EE	-
4	E.E. PD-Narwana	2022-23	Sh. K.S. Pathania, E.E.	-
Rohtak Circle PWD B&R				
Sr. No.	Name of District	Verification done during the year	Verified by	Remarks
Executive Engineer, Provincial Division No. 1, PWD B&R Br., Rohtak				
1	Rohtak	2019	TarveenShrawat, SDE (NH)	
2	Rohtak	2020	Anil Narwal, EE	
3	Rohtak	2021	Anil Narwal, EE	
4	Rohtak	2022	Vijay Dalal EE	
Executive Engineer, Provincial Division No. 2, PWD B&R Br., Rohtak				
1	Rohtak	2018	TarveenShrawat, SDE (NH)	
2	Rohtak	2019	JP Bansal, SDE PSD-8	
3	Rohtak	2021	UdayvirJhahria, EE	
4	Rohtak	2022	Anil Narwal, EE	

Executive Engineer, Provincial Division No. 4, PWD B&R Br., Rohtak				
1	Rohtak	2021	Manpreet Kaur, EE	
2	Rohtak	2022	Anil Narwal, EE	
Elect. Gurugram Circle PWD B&R				
Sr. No.	Name of District	Verification done during the Year	Verified by	Remarks
1	Gurugram	2019-2020	Ranbir Singh Verma, SDE Sirsa	
		2020-2021	Rajesh Ahuja, EE ED Rewari	
		2022-2023	Ranbir Singh SDE	
2	Faridabad	2019-2020	Manoj Kumar, SDE Bhiwani	
		2020-2021	Rajesh Ahuja, EE ED Rewari	
		2022-2023	Ravi Patlan SDE	
3	Palwal	2019-2020	Parmesh Kumar, SDE Jind	
		2020-2021	Rajesh Ahuja, EE ED Rewari	
		2022-2023	Ravi Patlan SDE	
4	Haryana Bhawan New Delhi	2019-2020	Manoj Kumar, SDE Bhiwani	
		2020-2021	Rajesh Ahuja, EE ED Rewari	
		2022-2023	Manoj SDE	
5	Rewari	2019-2020	Dinesh Sangwa, SDE Hisar	
		2022-2023	Rammehar SDE	
6	Nuh	2019-2020	Ravi Kumar Patlan, SDE Gurugram	
		2022-2023	Rakesh Sharma SDE	
7	Mohindergarh / Namaul	2019-2020	Rakesh Sharma, SDE Palwal	
		2022-2023	Sumer Singh SDE	
8	Hisar	2019-2020	Naveen Rathi, SDE Nuh	
		2022-2023	Dinesh Singh Sangwan SDE	
9	Sirsa	2019-2020	Naveen Rathi, SDE Nuh	
		2022-2023	Sandeep Sharma SDE	
10	Fatehabad	2019-2020	Sukhdev, SDE Yamunanagar	
		2022-2023	Dinesh Singh Sangwan SDE	
11	Bhiwani	2019-2020	Navin Kumar, SDE Jhajjar	
		2022-2023	Sandeep Sharma SDE	
12	Ch. Dadri	2019-2020	Navin Kumar, SDE Jhajjar	
		2022-2023	Sandeep Sharma SDE	
Elect. Karnal Circle PWD B&R				
Sr. No.	Name of District	Verification done during the year	Verified by	Remarks
1	Karnal	2019-20	Sh. MithunKakran, SDE (E) PWD B&R Panchkula	Vide memo no. 62064 dt. 06.05.2020
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division-Rohtak	Vide memo no. 71629 dt.26.04.2021
3		2021-22	Sh. V.N. Khichi-Executive Engineer Elect. Division-Rohtak	Vide memo no. 44980 dt.15.03.2022

1	Ambala Cantt.	2019-20	Sh. Ram Mehar, SDE (E) PWD B&R Kaithal	Vide memo no. 326 dt. 14.03.2020
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 71615 dt.26.04.2021
3		2021-22	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 45587 dt. 22.03.2022
1	Panipat	2019-20	Sh. Parmesh Kumar, SDE (E) PWD B&R- Jind	Vide memo no. 360 dt. 23.05.2020
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 71629 dt.26.04.2021
3		2021-22	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 44980 dt.15.03.2022
1	Yamuna Nagar	2019-20	Sh. Sumer Singh, SDE (E) PWD B&R Rohtak	Vide memo no. 493 dt. 11.03.2020
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 71615 dt.26.04.2021
3		2021-22	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 45587 dt. 22.03.2022
1	Panchkula	2019-20	Sh. Satyawar Gill, SDE (E) PWD B&R Fatehabad	Vide memo no. 124 dt. 03.03.2020
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 71615 dt.26.04.2021
3		2021-22	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 45587 dt. 22.03.2022
1	Jhajjar	2019-20	Sh. Ram Mehar, SDE (E) PWD B&R Kaithal	Vide memo no. 297 dt. 11.03.2020
2		2020-21	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 56458 dt. 01.04.2021
3		2021-22	Sh. RiteshNandal-Executive Engineer Elect. Division- Ambala	Vide memo no. 48483 dt. 28.03.2022
1	Jind	2019-20	Sh. Amit Goyal, SDE (E) PWD B&R Faridabad	Vide memo no. 49503 dt. 12.03.2020
2		2020-21	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 56458 dt. 01.04.2021
3		2021-22	Sh. RiteshNandal-Executive Engineer Elect. Division- Ambala	Vide memo no. 48483 dt. 28.03.2022
1	Sonapat	2019-20	Sh. V.N. Khichi, SDE (E) PWD B&R Haryana Bhawan, New Delhi	Vide memo no. 55940 dt. 20.03.2020
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 71629 dt.26.04.2021
3		2021-22	Sh. V.N. Khichi-Executive Engineer Elect. Division- Rohtak	Vide memo no. 44980 dt.15.03.2022
1	Kaithal	2019-20	Sh. Ranbir Singh Verma, SDE (E) PWD B&R Sirsa	Vide memo no. 193 dt. 12.03.2020

2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division-Rohtak	Vide memo no. 71629 dt.26.04.2021
3		2021-22	Sh. V.N. Khichi-Executive Engineer Elect. Division-Rohtak	Vide memo no. 44980 dt.15.03.2022
1	Kurukshetra	2019-20	-	-
2		2020-21	Sh. V.N. Khichi-Executive Engineer Elect. Division-Rohtak	Vide memo no. 71615 dt.26.04.2021
3		2021-22	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 45587 dt. 22.03.2022
1	Rohtak	2019-20	Sh. Ram Rattan Singh Panwar, SDE (E) PWD B&R Namaul	Vide memo no. 1975 dt. 26.02.2020
2		2020-21	Sh. L.M. Jindal-Executive Engineer Elect. Division-Karnal	Vide memo no. 56458 dt. 01.04.2021
3		2021-22	Sh. Ritesh Nandal-Executive Engineer Elect. Division-Ambala	Vide memo no. 48483 dt. 28.03.2022
Mech. Karnal Circle PWD B&R				
Sr . No.	Name of District	Verification done during the year	Verified by	Remarks
	2019			
1	Panchkula	2019	Sh. Ravi Bhardwaj SDE Mech Gurugram	
2	Ambala Cantt	2019	Sh. DS Kundu SDE Mech Panipat	
3	Rohtak	2019	Sh. Karam singh SDE Mech Panchkula	
4	HISAR/Fatehabad/Sirsa	2019	Sh. Varun singh SDE Mech Rohtak	
5	Kaithal	2019	Sh. Sanjit Kumar SDE Mech Bhiwani	
6	Gurugram/Faridabad	2019	Sh. Maan Singh SDE Mech KKR	
7	Bhiwani/Charkhi Dadri	2019	Smt. Yogita SDE Mech Kaithal	
8	Karnal/Jind	2019	Sh. Shalinder Gaur SDE Mech Hisar	
9	Panipat/Sonepat	2019	Sh. Parveen Yadav SDE Mech Faridabad	
10	Kurukshetra/Yamunana gar	2019	Sh. Hitesh Kaushik SDE Mech Karnal	
	2020			
1	Karnal/Panipat/Sonepat /Kaithal/Jind (Jurisdiction of Mech Divn Karnal)	2020	Sh. Arun Kumar EE Mech. Ambala Cantt	
2	Hisar/Fatehabad/Sirsa (Jurisdiction of Mech Divn Hisar)	2020	Sh. Varun singh EE Mech Faridabad	

3	Rohtak /Bhiwani/Ch. Dadri Juridication of Mech DivnRohtak)	2020	Sh Pardeep Kumar Sharma EE Mech Hisar	
4	Faridabad/Gurugram (Juridication of Mech Divn Gurugram)	2020	Sh. Sumit EE Mech Karnal	
5	Ambala/Yamunanagar/ Panchkula/ Kurukshetra (Juridication of Mech Divn Ambala Cantt)	2020	Sh. Amit EE Mech Rohtak	
2021				
1	Rohtak /Bhiwani/Ch. Dadri Juridication of Mech DivnRohtak)	2021	Sh. Varun singh EE Mech Hisar	
2	Faridabad/Gurugram (Juridication of Mech Divn Gurugram)	2021	Sh. Sumit EE Mech Karnal	
3	Karnal/Panipat/Sonepat / Kaithal/Jind (Juridication of Mech Divn Karnal)	2021	Sh. Amit EE Mech Rohtak	
4	Hisar/Fatehabad/Sirsa (Juridication of Mech DivnHisar)	2021	Sh. Amit EE Mech Rohtak	
5	Ambala/Yamunanagar/ Panchkula Kurukshetra (Juridication of Mech Divn Ambala Cantt)	2021	Sh. Hitesh Kaushik EE Mech Gurugram	
NH Jind Circle PWD B&R				
Sr. No.	Name of District	Verification done during the year	verified by	Remarks
E.E., PD No.III(NH), PWD B&R Br., Rohtak.				
1	Rohtak	2018-2019	SDE, Provincial Sub Division No. 3(NH), PWD B&R br., Bhiwani	The store is under SDE, Provincial Sub Division No.6 pWD B&R br., Rohtak
2	Rohtak	2019-2020	EE, Povincial Division No.2(NH), PWD B&R Br., Jind	The store is under SDE, Provincial Sub Division No.6 pWD B&R br., Rohtak
3	Rohtak	2020-2021	SDE, Provincial Sub Division No. 3(NH), PWD B&R br., Bhiwani	The store is under SDE, Provincial Sub Division No.6 pWD B&R br., Rohtak
4	Rohtak	2018-2019	SDE, Provincial Sub Division No. 8, PWD B&R br., Jind	The store is under SDE, NH Sub Division PWD B&R br., Loharu
5	Rohtak	2019-2020	SDE, Provincial Sub Division No. 9, PWD B&R br., Rohtak	The store is under SDE, NH Sub Division PWD B&R br., Loharu
6	Rohtak	2020-2021	SDE, Provincial Sub Division No. 8, PWD B&R br., Jind	The store is under SDE, NH Sub Division PWD B&R br., Loharu

Sonepat Circle PWD B&R				
Sr. No.	Name of District/ Division	Verification done during the year	verified by	Remarks
1	PD-I Sonepat	2019-2020	Nil	Nil
2		2020-2021	Pankaj Gaur, EE PD-II Sonepat	No Shortage/Surplus of Material
3		2021-2022	Pankaj Gaur, EE PD-II Sonepat	No Shortage/Surplus of Material
1	PD-II Sonepat	2019-2020	Nil	Nil
2		2020-2021	Nil	Nil
3		2021-2022	Parshant Kumar EE PD-I Sonepat	No Shortage/Surplus of Material
Ambala Circle PWD B&R				
Sr. No.	Name of District/ Division	Verification done during the year	Verified by	Remarks
		Year 2019-20		
1	PD-I Ambala Cantt.	2020-21	Sh. Arun Bhatia, EE	—
2	PD-II Ambala Cantt.	2020-21	Sh. Amit Manuja, EE	—
3	PD-I Kurukshetra	2020-21	Sh. Jaswinder Singh, EE	—
4	PD-II Kurukshetra	2020-21	Sh. Nishant Kumar, EE	—
		Year 2020-21		
1	PD-I Ambala Cantt.	2021-2022	Sh. Amit Manuja, EE	—
2	PD-II Ambala Cantt.	2021-2022	Sh. Amit Malik, EE	—
3	PD-I Kurukshetra	2021-2022	Sh. Jaswinder Singh, EE	—
4	PD-II Kurukshetra	2021-2022	Sh. Nishant Kumar, EE	—
		Year 2021-22		
1	PD-I Ambala Cantt.	2022-23	Sh. Ritesh Aggarwal, EE	—
2	PD-II Ambala Cantt.	2022-23	Sh. Dalel Singh, EE	—
3	PD-I Kurukshetra	2022-23	Sh. Jaswinder Singh, EE	—
4	PD-II Kurukshetra	2022-23	Sh. Raj Kumar, EE	—
Bhiwani Circle PWD B&R				
Sr. No.	Name of District/ Division	Verification done during the year	Verified by	Remarks
1	PD Bhiwani	2019-2020	Nil	Nil
2		2020-2021	Nil	Nil
3		2021-2022	EE, PD Ch. Dadri	No Shortage/Surplus of Material
1	PD Ch. Dadri	2019-2020	Nil	Nil
2		2020-2021	Nil	Nil
3		2021-2022	EE, PD Bhiwani	No Shortage/Surplus of Material

Rewari Circle PWD B&R				
Sr. No.	Name of District/ Division	Verification done during the year	Verified by	Remarks
1	PD, Rewari	2019-2020	Nil	Not carried out due to Covid
2		2020-2021	Sh. Sajan Singh, EE Narnaul	
3		2021-2022	Sh. Ashwani Kumar, EE Narnaul	
1	PD Narnaul	2019-2020	Resident Engineer, ADB Project Div. I, Narnaul	—
2		2020-2021	Resident Engineer, ADB Project Div. I, Narnaul	—
3		2021-2022	Resident Engineer, ADB Project Div. I, Narnaul	—
1	Resident Engineer, ADB Project Division No.1	2019-20	Sh. Sachin Bhati, EE PD Rewari	Store transferred to PD PWD Br. Faridabad on 11.12.2021 in compliance of Head Office 103-NH-2018/197256-57 Dated 24.11.2021.
Karnal Circle PWD B&R				
Sr. No.	Name of District/ Division	Verification done during the year	Verified by	Remarks
1	PD-I Karnal	2019-20	EE PD-II Karnal	Vide Memo No. 103640 dated 24.07.2020.
2		2021-22	EE PD-II Karnal	Vide Memo No. 134540 dated 09.08.2022.
1	PD-II Karnal	2019-20	EE PD Panipat	Vide Memo No. 103171 dated 27.07.2022
2		2021-22	EE PD Panipat	Vide Memo No. 147882 Dated 02.09.2022
1	PD Panipat	2019-20	EE PD-I Karnal	Vide Memo No. 15286 Dated 22.01.2020.
2		2021-22	EE PD-I Karnal	Vide Memo No. 184732 Dated 16.11.2022
Hort. Chandigarh Circle PWD B&R				
Sr. No.	Name of District/ Division	Verification done during the year	Verified by	Remarks
	Hort. Div. Br. Gurugram			
1	Gurugram	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
2	Faridabad	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
3	Nuh	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
4	Palwal	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
5	Rewari	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material

6	New Delhi	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
7	Rohtak	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
8	Jhajjar	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
9	Mahendergarh	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
10	Ch. Dadri	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
11	Bhiwani	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
12	Fatehabad	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
13	Hisar	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
14	Sirsa	04/2019 to 03/2022	Sh. Pawan Kumar, EE Hort. Div. Chandigarh	No Shortage/Surplus of Material
Hort. Div. Br. Chandigarh				
15	Chandigarh	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
16	Panchkula	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
17	Ambala	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
18	Yamuna Nagar	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
19	Kamal	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
20	Panipat	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
21	Sonepat	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
22	Kaithal	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
23	Kurukshetra	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material
24	Jind	04/2019 to 03/2022	Sh. Zile Singh, EE Hort. Division, Gurugram	No Shortage/Surplus of Material

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that periodical verification of stores was not being carried out regularly by the department. **The Committee therefore recommends that physical verification of stores be carried out regularly as per prescribed procedure of the department and a detailed action take report be submitted to the Committee within a month.**

23. Government Vehicles.

The department was asked by the Committee to know about the: -

- Total number and type of vehicles with the department: and
- Total amount spent on repair/maintenance of vehicles, during the last three

years.

The Department replies as under:-

Desired information is placed at **Annexure-6** as under: -

OFFICE OF SUPPERINTENDING ENGINEER MECH CIRCLE PWD B&R Br, KARNAL

(A)

	A) Total Vehicle	515Nos.		
Sr. No.	Name of Machinery	Total Nos.		
1	Road Rollers	116		
2	Trucks	113		
3	Tippers	7		
4	Mobile Maintenance Vans	32		
5	Jeeps	135		
6	Cars	32		
7	Tractors	42		
8	Hot Mix Plant	21		
9	Loaders	14		
10	Excavator (SC-5)	1		
11	Dazer (D-15)	1		
12	Motor Grader (MG-10)	1		
	Total Working Machinery	515		

(B)

Amount spent on repair and Mtc. In(Lacs)	2019-20	358.84	
	2020-2021	365.29	
	2021-2022	486.96	

The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that the department has quite a large number of vehicles and machinery and huge amount was being spent on repair and maintenance of this infrastructure. **The Committee therefore recommends that an effective mechanism for optimum utilization of the vehicles and machinery be devised and expenditure on repair and maintenance on this vehicle be minimized. Further, a detailed action taken report be submitted to the Committee within a month.**

24. Audit Paras.

The department was asked by the Committee to know about the details of the audit conducted by the Comptroller and Audit General of India alongwith the audit paras/objections raised and the action taken by the department on the paras during the last three years?

The Department replied as under:-

Detail of the audit conducted by the Comptroller and Audit General of India alongwith the audit paras/objections raised and the action taken by the department on the paras during the last three years is placed at **Annexure-7** as under:-

Sr. No.	Report no. Para no.	Brief of para	PAC Recommendation	Reply
37	Report 80th Para24 Year 2019-2020 (Bridge)	<p>3.12 Premature deposit of funds with Railways:</p> <p>State funds of Rs.30.42 crore were deposited prematurely with Railways for construction of low height subway. Survey and planning work has not yet been finalized even after a lapse of more than three years. This resulted in loss of interest of Rs.8.65 crore to the State exchequer.</p> <p>Rule of 2.10 (a) of the Punjab Financial Rules (adopted by Haryana) provides that every Government servant is expected to exercise the same vigilance in respect of expenditure incurred from public money as a person of ordinary prudence would exercise in respect of the expenditure of his own money and expenditure should not be prima facie more than the occasion demands. Para 732 and para 1845 of the Indian Railways code for the Engineering Department (IRCE) provide that for executing works for and at the cost of other Government departments, the railways will charge two percent of the estimated cost of the project for works costing over Rs.1.00 lakh for meeting plan and estimates. Further Para 735 provides that no work should be commenced till a detailed estimate for the same has been accepted by the department concerned and sanctioned by the competent Railway authority. Para 8.4.4 of the PWD</p>	<p>The Committee has observed that only 2% i.e. Rs.62.08 lakh in accordance with the corrected estimate was payable to the Railways and remaining funds were required to be deposited only after getting the plan approved from the Department of Railways, Govt. of India. But in the instant case, the department deposited the entire amount of Rs.31.04 Crore in advance in the year 2013, which led to Rs.30.42 crore lying idle for more than three years. Thus, the department had failed to comply with the laid down procedures for executing the deposit work.</p> <p>The Committee has, therefore, recommended that a thorough inquiry be got conducted as to under what circumstances, the department deposited the entire amount in advance and responsibility be fixed of the erring officer(s) for negligence /non-adherence to the laid down procedures and action taken report be submitted to the Committee within a period of 15 days.</p> <p>Meeting of the Committee on PAC held on 16.06.2021 after going</p>	<p>S.E. Jhijar has intimated vide his memo No.69166 dated 25.04.2022 that the Department has taken up the matter with Dy. Chief Engineer/Northern railway New Delhi for deposition the interest amounting to Rs.8.65 crore with the PWD Department vide Head office letter No.101-Br-2012/97245-II/Bridges dated 11.06.2021 (copy enclosed as Annexure P-5, from page 1 to 17). However, it is intimated that Northern Railway vide his memo No.580-W/O/RUB-BGZ/W-IV dated 26.08.2013 (copy enclosed) has demanded Rs.3104062301/- for sending demand draft in favour of Sr. Division Finance Manager New Delhi as per administrative approval amounting to Rs.31.04 Crore was already been accorded vide Additional Chief Secretary, PWD B&R Department memo No.13/46/13-2 B&R (W) dated 06.11.2013 for the financial year 2013-14 (copy enclosed). Accordingly the budget was demanded by the Executive Engineer, Provincial Division PWD B&R Br., Bahadurgarh vide his office memo No.1298 dated 19.11.2013 and the budget was released vide Head office memo No.29351 dated 06.12.2013. The copy of Voucher No.75 dated 14.12.2013 and copy of demand draft were also enclosed herewith. Meanwhile, the Finance Department vide its memo No.FICW-32612/13 dated 19.12.2013 advised to the administrative Department to take up the work in the next financial year 2014-15. As the Department has already been released full payment to the Railway Authority, being a deposit work in anticipation of early construction of RUB. Besides this, as both the agencies are Govt. organizations i.e. one is State Govt. and another is Central Govt. Generally, in transaction between Governments, interest is neither been taken not</p>

	<p>Code also stipulates same provision for carrying out deposit works by PWD (B&R) which provides for demanding the cost for preparation of estimate by the client department.</p> <p>The Railways proposed (June 2012) to construct a low height subway (LHS) at km 29/4-5 in between Malgodam road to Anajmandi and across line par at Bahadurgarh on deposit basis and demanded Rs.52.90 lakh (two per cent of estimated cost of Rs.26.45 crore) as Survey and planning charges for starting the process. PWD (B&R) deposited Rs.52.90 lakh in April 2013 for carrying out survey and planning work. In August 2013, the Railways sent a correction letter stating that estimated amount may be considered as Rs.31.04 crore. The department deposited the entire amount of Rs.31.04 crore in December 2013 (Rs.053 crore in April 2013 and Rs.30.51 crore in December 2013) without any specific demand from railways. Audit observed that only two per cent i.e. Rs.62.08 lakh in accordance with corrected estimate was payable to the railways and remaining funds were required to be deposited only after getting the plan approved from the office of General Manager, northern Railway.</p> <p>After two years, in May 2015, the Railways sent a draft general arrangement drawing (GAD) for acceptance by PWD (B&R) and subsequent approval from the competent authority of Railways. In December 2015, the department rejected the</p>	<p>through the reply, the Committee decided to keep this para pending for oral examination of the departmental representatives in one of its subsequent meetings.</p> <p>In the meeting of the committee held on 30.06.2021 it was desired to keep this para pending.</p>	<p>paid. So, there is no loss to Govt. as a whole to the state Govt. Exchequer. In view of the above, it is intimated that the work has been completed by the Railway Authority.</p> <p>The matter was also taken up the meeting held on 19.06.2021 between Hon'ble Chief Minister and Hon'ble Union Minister of Railway.</p> <p>At present the ROB is operational and opened for public use. Therefore, it is requested that the para may kindly be dropped.</p> <p>E.E. Inq.-II, Head office has intimated that vide his U.O. No.41-IC-II-JH-21/156 dated 09.05.2022 that the Principal Accountant General, Haryana vide his D.O letter dated 16th May, 2017 wrote a letter to ShriAlok Nigam, IAS, Additional Chief Secretary to Govt. of Haryana PWD B&R informing him that a Draft Para (State fund of Rs. 30.42 Crore were deposited with Railways without finalization of survey and planning which resulted in blockade of funds with Railways for more than 3 years and loss of interest of Rs. 9.87 Crore).</p> <p>This Para was brought to the notice of Public Accounts Committee which ordered to fix the responsibility and take disciplinary action against the officer who is responsible for this lapse. The facts of this case are as under;</p> <p>Hon'ble MP Rohtak Deepender Singh Hooda wrote a D.O letter to Principal Chief Engineer, Northern Railway on 28/02/12 (Flag 'A') requesting there in that a Low Height Subway at level crossing Nahra-Nahri road, Anaj Mandi Bahadurgarh. SE Jhajjar vide his letter 29/08/2012 (Flag 'B') requested to Engineer-In-Chief, Haryana PWD B&R to accord approval for the construction of under bridge approximately cost amounting to Rs. 27.00 Crore. He further requested to</p>
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	<p>GAD with a request that the LHS may be constructed as per initial proposal sent by PWD (B&R) i.e. original site plan. The Railways showed their inability to construct the LHS as per original site plan citing the reason of approach ramp near the goods platform. Later the department accepted the same GAD in July 2016. But the office of the General Manager, Northern Railway has not accorded administrative approval to the project (April 2017) as the land leasing in this case requires approval of Railway Board. As a result of depositing the entire amount prematurely without ensuring the administrative approval from the competent Railway authority, Rs.30.42 crore were lying with Railways for more than three years resulting in loss of interest of Rs.8.65 crore to the State Government.</p> <p>The additional Chief Secretary, PWD B&R replied (October 2016) that the revised GAD of Railway under bridge was accepted by Engineer-in-Chief, PWD B&R in July 2016 and necessary amount was deposited with Railway on their demand and only after receipt of detailed project report / estimate. The reply was not correct as the entire amount was deposited against the correction letter of August 2013 without a genuine and reasoned demand from the Railway. In two earlier projects, the Department has initially deposited planning and survey charges only and balance amount was deposited in installments on specific demand from Railways.</p>	<p>provide a sum Rs. 52, 89, 832/- on account of survey and planning charges for starting the process.</p> <p>As the road belongs to Municipal Committee, Bahadurgarh, it was decided that this project may be transferred to MC but later on it was found that MC didn't have sufficient funds at their disposal. Hon'ble CM Haryana ordered that this work be posed for NCR planning board. Therefore this project was transferred to HSRDC. After that ED, HSRDC had submitted the case to Govt. that the total cost of project was mentioned as Rs. 26, 44, 91, 621.65/- and plan and survey charges @ 2% was worked out as Rs. 52, 89, 832.43 and HSRDC deposited a sum of Rs. 52.90 Lakhs with Railway on 22/02/13.</p> <p>Divisional Engineer, Northern Railway vide his letter No. 580-W/O/RUB-BG2/W-4dated 26.08.2013 intimated to DGM, HSRDC, Jhajjar that“Due to calculation mistake estimated amount for said work has been corrected as Rs. 31,04,06,230/- only. So you are requested to send demand draft in favour of Senior Division Manager New Delhi at the earliest to initiate further necessary action”.</p> <p>It is also pertinent to mention here that railway in its letter no. 580-W/O/RUB-BG2/W-4dated 26.08.2013 did not mention that only 2% amount of estimate cost is to be deposited. Copy of this letter is available at Flag 'C'. So due to misinterpretation of this letter, inadvertently the total amount of Rs. 30.51 crore was deposited with railway after deducting Rs. 52.90 lacs from Rs. 31.04.</p> <p>Further, Government has enhanced the budget from Rs. 80.00 Crore to Rs. 200.00 Crore under head 5054 R&B (Plan) for construction of ROB's/RUB's and bridge. Accordingly proposal was sent to Govt. for</p>
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	<p>Thus, the department failed to comply with laid down procedures for executing deposit works. Negligence, lack of financial prudence and not adherence to the laid down Rules, procedures and practices regarding timelines for payments for deposit works led to Rs.30.42 crore lying blocked for more than three year. The project itself is sluggish as evident from the fact that Administrative Approval has yet not been accorded.</p> <p>The department in its written reply stated as under:-</p> <p>It is fact that the then Member of Parliament of Rohtak Constituency requested the Railway Authority to Construct a low height sub way at km. 29/4.5 in between malgodam Road to AnajMandi and across line par at Bahadurgarh. In response to the demand, the Railways proposed to execute the work as deposit basis and accordingly in the month June 2012 of Rs.52.90 lacs (2 % of rough cost estimate for the proposed work) as survey and plan charges for stating the process, and accordingly 52.90 lacs were deposited in the month of April 2013 to the Railway authority. In the meantime, in the month of May, 2013, the Railways revised the estimate Rs.31.04 Crore instead of earlier estimate of Rs.26.45 Crore. As per record of this office whole amount revised estimate Rs.31.04 Crore were released because in the demand letter of Railways authority no remarks was given regarding 2 % payment of Rs.31.14 Crore i.e. Rs.62.08 lacs. Hence the officer's /official released the full amount to</p>	<p>according A/A for Rs. 31.04crores for this work which was approved by Govt. vide their letter dated 06/11/2013. It was also ordered by Govt. that technical sanction of this work shall precede actual execution. No work shall be allowed to be taken up in anticipation of technical sanction. The competent authority to issue technical sanction shall be responsible in case of violation of this clause 9.5.1 of Haryana PWD code.</p> <p>The Deputy Chief Engineer / Construction, Tilak Bridge, New Delhi vide his letter no. dated 26/05/15 (Flag 'D') that General Arrangement Drawing (GAD) of this work was also under process and had already been signed by Haryana/PWD. In this General Arrangement Drawing (GAD) the size of RCC box proposed is 5.00m x 3.50m (height). The layout is of U type having approach ramp near the goods platform of the Bahadurgarh station. However, CBE/ NRlyhas made certain observations on this GAD and same is being now revised. As per revised layout the size of RCC box will be 5.0m x 2.5m (height) also the length of RCC box has been increased from 100m to 150m and layout of Z type. In view of the above change following clarification was sought.</p> <ol style="list-style-type: none"> 1. If the proposed revised GAD is acceptable, consent may be conveyed so that GAD can be sent for the signature of the Haryana/PWD officials. 2. Due to change in the layout the cost of work will be increased which will be intimated subsequently. 3. Railways will not maintain the drainage of this RUB. Haryana/PWD has to maintain the drainage of this RUB on its own. <p>On receipt of letter no. 181-W/C/RUB/BGZ/TKJ dated 26.05.2015 it was proposed to the Govt. that we may not give consent for construction</p>
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	<p>the Railway authority in anticipation of early construction of RUB. Moreover this was as State Govt. to Centre Govt. transaction and the matter is under correspondence with Railway Authority to get executed the work at the earliest. As both are Govt. ongoing one is State Govt. & others Centre Govt. in the transition between then neither is paid nor taken with each other.</p> <p>The GAD prepared by Railway Authorities was accepted by PWD Haryana but later on revised GAD submitted by Railway Authorities which was finalized by Govt. of Haryana in 'Z' shape and handed over to C.E./Const./NC Northern Railway, New Delhi.</p> <p>It is further submitted that the tender were received by Railway Department but kept pending for want of approval of land lease deed from RAILWAY BOARD.</p> <p>The case of land lease put in board meeting & same will be decided within a week are work will physically start at site.</p> <p>The Dy. Chief Engineer/Constn. /Tilak Bridge, New Delhi has intimated vide his letter No.181-W/C/Bahadurgarh TKJ/dated 25.08.2018 (copy enclosed). The work is full swing and assured Railway to finish the work by 31.03.2019 in all respect.</p> <p>Now, the Executive Engineer, Railway has reported that the 90% work complete of pushing of boxes and 50% allied works completed. The approaches are still pending.</p>	<p>of RUB as by latest GAD and request railways to drop this proposal and also take up matter with Railways to refund the already deposited funds.</p> <p>This project was approved by Govt. vide their letter dated 06/11/2013 and full amount of Rs. 31.04 Crore was deposited by Haryana Govt. after deducting Rs. 52.90 lacs already deposited with the Railways on 04/12/2013 but the work was not started. Tender has been received by the Railways and has been kept pending for want of approval of land lease deed from Railways Board.</p> <p>Although advance amount @ 2% of the total cost is required to be deposited but the full amount has been deposited on the request of the Railways made by them vide their letter dated 26.08.2013 in which they had demanded amounting to Rs. 31.04 crore and not mention that the amount is to be deposited only @ 2% on account of survey and planning charges. Due to this letter the full amount was deposited it was not feasible to arrange funds during the execution of project in subsequent years.</p> <p>It is further submitted that the tender were received by Railway Department but kept pending for want of approval of land lease deed from RAILWAY BOARD. This pendency of the tender is the major cause on account of which the money is visibly looking deposited in advance to Railways where as the amount for a deposit work is required to be deposited with Railways Authorities in advance without which also they would not have taken up the work.</p> <p>The case has been examined in detail and if officers agree matter should be taken with Principal Accountant General Haryana that this was a depository work and without the deposition of the amount in such</p>
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Sr. No.	Report no./ Para no.	Brief of para	PAC Recommendation	Reply																						
38	Report 80 th Para 25 Year 2019-2020 (Roads)	<p>3.13.3.3 Time and cost overrun:</p> <p>Time over-runs are likely to result in higher project cost, contractual claims, delay in the use of facility and possible loss of revenue. Scrutiny of records of test checked Divisions revealed that two works in two divisions were delayed inordinately resulting in cost overrun and loss of revenue due to non –imposition of toll fees, the details of which are given below:</p> <table><tr><th>Name of project</th><th>Date of start/schedule date of completion</th><th>Month of completion (Expenditure incurred)</th><th>Time overrun</th><th>Remarks</th></tr><tr><td>Widening and strengthening of Siwani-Singhani Road (SH-19)km 59.36 to 87.36 (26.80 km) in Bhiwani Distt.</td><td>December 2009/July 2011</td><td>March 2017 (Rs.13.75 crore)</td><td>68 months</td><td>The quantities of scarification of bituminous layer and providing bituminous macadam were reduced by the Chief Engineer without any justification while approving Detailed Notice Inviting Tender (DNIT) of the work. During the execution</td></tr></table>	Name of project	Date of start/schedule date of completion	Month of completion (Expenditure incurred)	Time overrun	Remarks	Widening and strengthening of Siwani-Singhani Road (SH-19)km 59.36 to 87.36 (26.80 km) in Bhiwani Distt.	December 2009/July 2011	March 2017 (Rs.13.75 crore)	68 months	The quantities of scarification of bituminous layer and providing bituminous macadam were reduced by the Chief Engineer without any justification while approving Detailed Notice Inviting Tender (DNIT) of the work. During the execution	<p>The Committee has recommended that responsibility be fixed of the Executive Engineer concerned for causing loss to the State exchequer and action taken report be submitted to the Committee at the earliest possible.</p> <p>Meeting of the Committee on PAC held on 16.06.2021 after going through the reply, the Committee decided to keep this para pending for oral examination of the departmental representatives in one of its subsequent meetings.</p> <p>In the meeting of the committee held on 30.06.2021 it was desired to keep this para pending.</p>	<p>Name of work: Kamal Ramba Indri Ladwa road</p> <p>S.E. Ambala has intimated vide his memo No.-nil- dated 12.09.2022 that</p> <p>In reply of para, it is submitted that as per government instructions as well as the general practice in the Department, the schedule time of completing the works as per amount of BID is being fixed as under: -</p> <table><tr><th>DNIT Amount</th><th>Time Schedule</th></tr><tr><td>1 Crore to 2.5 Crores</td><td>12 Months</td></tr><tr><td>2.5 Crores to 5.00 Crores</td><td>15 Months</td></tr><tr><td>5.00 Crores to 10.00 Crores</td><td>18 Months</td></tr><tr><td>10.00 Crores to 20.00 Crores</td><td>21 Months</td></tr><tr><td>More than 20 Crores</td><td>24 Months</td></tr></table> <p>As the cost of the work, as per approved BID amount was Rs. 26.67 Crores, hence the time limit for completing this</p>	DNIT Amount	Time Schedule	1 Crore to 2.5 Crores	12 Months	2.5 Crores to 5.00 Crores	15 Months	5.00 Crores to 10.00 Crores	18 Months	10.00 Crores to 20.00 Crores	21 Months	More than 20 Crores	24 Months
Name of project	Date of start/schedule date of completion	Month of completion (Expenditure incurred)	Time overrun	Remarks																						
Widening and strengthening of Siwani-Singhani Road (SH-19)km 59.36 to 87.36 (26.80 km) in Bhiwani Distt.	December 2009/July 2011	March 2017 (Rs.13.75 crore)	68 months	The quantities of scarification of bituminous layer and providing bituminous macadam were reduced by the Chief Engineer without any justification while approving Detailed Notice Inviting Tender (DNIT) of the work. During the execution																						
DNIT Amount	Time Schedule																									
1 Crore to 2.5 Crores	12 Months																									
2.5 Crores to 5.00 Crores	15 Months																									
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More than 20 Crores	24 Months																									

Sr. No.	Report no./ Para no.	Brief of para					PAC Recommendation	Reply																								
						of work it was observed that the reduced quantities were required to be executed at site. A detailed estimate on allotted rate including the reduced quantities was submitted to the Chief Engineer by the Division in May 2012. But the same was not approved by the Chief Engineer. In the meantime the contractor left the work in September 2012 due to indecision about the quantities of work. Thereafter the DNIT for		<p>work was required 24 Months, but in case the time limit exceeds to 12 months than as per condition of standard bidding document, the Department is bound to pay price escalation as per clause 47 to offset the impact of rising prices on the contractor. This was a work being undertaken under CRF Scheme, under which the price escalation is required to be allowed as 100% which inter alia provides that the price escalation has to be provided on every item of work which was involved in completing the work i.e.:</p> <table><tr><td>1.</td><td>Labour</td><td>25%</td></tr><tr><td>2.</td><td>Cement</td><td>5%</td></tr><tr><td>3.</td><td>Steel</td><td>5%</td></tr><tr><td>4.</td><td>Bitumen</td><td>10%</td></tr><tr><td>5.</td><td>POL</td><td>5%</td></tr><tr><td>6.</td><td>Plant & Machinery</td><td>5%</td></tr><tr><td>7.</td><td>Other Material</td><td>45%</td></tr><tr><td></td><td>Total:</td><td>100%</td></tr></table> <p>In view of this, if the Department fixed the time limit of completion of this work for 24 months, than the Department had to spent to an extra amount to the tune of Rs.5.00 Crores (approx.) or more on account of price escalation clause as there was considerable increase in the cost of the all the items involved as detailed above during the allowed construction period of this work. Hence, by restricting time limit of 12 Months, the Government Exchequer have been</p>	1.	Labour	25%	2.	Cement	5%	3.	Steel	5%	4.	Bitumen	10%	5.	POL	5%	6.	Plant & Machinery	5%	7.	Other Material	45%		Total:	100%
1.	Labour	25%																														
2.	Cement	5%																														
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7.	Other Material	45%																														
	Total:	100%																														

Sr. No.	Report no./ Para no.	Brief of para					PAC Recommendation	Reply
						<p>balance work by adding the reduced quantities of the original DNIT was approved by the Chief Engineer and the work was got executed during 2015-17 for Rs.6.98 crore which could have been executed at a cost of Rs.5.40 crore from the original contractor. This resulted in extra expenditure of Rs.1.58 crore. Thus, the work was delayed due to reduction of quantities without justification coupled with non-approval of revised</p>		<p>saved from unnecessary burden on account of price escalation to circumvent this condition and later on extend the time limit, if required, for completion of work and resultantly save the Government exchequer an approximate amount of Rs.5.00 Crore or more, which is definitely more than the hypothetical loss pointed out by the Audit Party.</p> <p>As per notification, regarding the start of toll point on KarnalRamba Indri Ladwa road from Km 20.500 to 32.840 which was declared a toll road is concerned, it is clarified that the part of the road from Km 27.800 to 32.840 was completed in all respects by the agency by the end of October, 2013. Thus, PD-1, Kurukshetra is not at all responsible for the delay in starting the toll point.</p> <p>So far as the question of time extension recommendation during November, 2014 and June/July, 2015 is concerned and as pointed out by the Audit party in the para, it is submitted that as per grounds mentioned in the two recommendations alongwith additional information given by EE, PD-1, Karnal vide his office Memo No. 2401 dated 4.06.2015 and EE, PD-1, Kurukshetra vide his Memo No. 1462 dated 8.06.2015, only one ground is different which was recommended at this time by EE, PD-1, Karnal which is given below: -</p>

Sr. No.	Report no./ Para no.	Brief of para					PAC Recommendation	Reply
						<p>estimate on allotted rates by the Chief Engineer.</p> <p>The SE, Bhiwani Accepted (August 2017) the audit findings. However, the Chief Engineer did not explain the reasons for reduction in quantities in original DNIT.</p>		<p>1 Shortage of earth with 6% CBR value as well as National Green Tribunal has completely banned digging of earth for making of brick and laying on roads, it completely halted the execution of work at site.</p> <p>And the remaining reasons which were recommended by both the Engineer's are given as below: -</p> <ol style="list-style-type: none"> 1. Shortage of material i.e. WBM & Stone Chipping due to ban of mining. 2. Heavy rush of traffic. 3. Delay in payment, due to the contractual agency. <p>It was clearly mentioned by EE, PD-1, Kurukshetra vide his office memo No. 1462 dated 8.06.2015 addressed to the Employer- cum- Superintending Engineer, Ambala Circle, PWD (B&R), AmbalaCantt. that:</p> <p>"Compensation event relates to Executive Engineer, Provincial Division No.1, PWD (B&R), Kamal, who explained in detail, This compensation event was never occurred as far as jurisdiction of this Division is concern".</p> <p>All the reasons as detailed above were beyond the control of the agency and since the work had already been completed by the agency in March, 2015, so it was thought prudently, to safe guard the Government from</p>
		<p>Thus, there were substantial delays in execution of works resulting in extra expenditure of Rs.1.58 crore and loss of revenue of Rs.3.94 crore due to delayed levy of toll fee.</p> <p>The department in its written reply stated as under:-</p> <p>While the PAC para was the draft PAC para. The reply at Annexure-A was submitted to AG, Haryana. This reply is updated as below while giving the reply to this part 3.13.3.3 of PAC para 3.13.</p> <p>It is not correct to point out that quantities of scarification of bituminous layer and providing Bituminous macadam were reduced by the Chief Engineer without any justification while approving DNIT of the work. In fact the DNIT was approved with the quantities received from the field office. It came to notice during execution of the work that the quantities in the DNIT are on lesser side with respect to the requirement at site. A detailed estimate on allotted rates including the reduced quantities was submitted to the Head office by the field office in May 2012, but the same could not be approved by the competent authority as the</p>						

Sr. No.	Report no./ Para no.	Brief of para	PAC Recommendation	Reply
		<p>estimate prepared was incomplete. In the meantime, the contractor left the work in September, 2012 not because of indecision about the quantities of work, rather he himself left the work. The bank guarantee amounting to Rs.57.69 lakhs for performance security submitted by the agency has been encashed by the Department.</p> <p>The contractor had already requested Dispute Review Expert (DRE) to give its decisions on the disputes raised by him. Sh. K.B. LalSingal, DRE gave its decision on 16.8.2011. The Deptt. challenged the orders of DRE before the Arbitral Tribunal consisting of Sh. R.K. Aggarwal, Presiding Arbitrator with Shri R.R. Sheoran and Shri O.P. Goel as Arbitrators.</p> <p>The Arbitral Tribunal had given status quo in respect of penal action, if any against the contractor be maintained till the disposal of application, on 31.1.2013 and vide its order dated 13.8.2014, AT held that action of the respondent in getting the performance bank guarantee encashed was not proper and justified and need to be set right to its original position.</p> <p>The Department had filed an application before the AT on 16.11.2014 to vacate the status quo but the AT rejected the appeal vide order dated 12.2.2015. The Department challenged these orders before Distt. Court Chandigarh. The Distt. Court Chandigarh vide its order dated 26.3.2015 set aside the orders dated 31.1.2013, 14.8.2014 and 12.2.2015 of the AT.</p> <p>Thereafter, after approval of the Govt., the contract was terminated and an application in Distt. Court Chandigarh was filed for termination of the mandate of the Arbitral Tribunal on the grounds of court orders dated 26.3.2015. The details of the quantities executed by the agency prior to abandoning of work were measured by the field office. Thereafter, the DNIT for balance work along with quantities required as per site condition was approved by the competent authority bringing out all facts and history of the case to the Govt. and the work was got executed during 2015-17 for Rs.6.98 Crore involving as extra expenditure of Rs.1.58 Crore. However, as per conditions of contract 20% of unfinished work (abandoned work) was recoverable from the contractor after termination of the contract. After termination of contract claim on account of unfinished items was presented as counter claim during arbitration proceedings.</p> <p>In the meantime, the contractor filed in CWP NO.10901 of 2015 in Hon'ble Punjab and Haryana High Court with the prayer to conclude the proceedings of the Arbitration case as early as possible by framing any specified time. The Punjab and Haryana High Court vide its order dated 17.8.2016 disposed of the writ petition with the direction to the Tribunal to decide it as early as possible, preferably within a period of six months from the date of</p>		<p>unnecessary litigation, the competent authority decided to allow the time extension upto 31.03.2015 vide Head office letter No. 124-NH-2009/3149 dated 24.08.2015 (Copy enclosed).</p> <p>Thus from the position explained above, it becomes quite clear that the toll point could not be made functional due to delay in completion of road portion where re-construction / raising was to completed under the control of Provincial Division No.1, Karnal and as such it is for that office to explain the reasons in detail. However, in view of this office, by keeping the initial time limit of completion of work as 12 months and getting the work completed by allowing time extension, the Department had saved an amount of Rs.5.00 Crore (approx.) or more on account of escalation which would have become payable to the agency, had the original time limit was fixed for more than 12 months in the first instance and thus the saving is more than the loss of Rs.3.00 Crore as alleged by the party in the para and hence, the para may please be got settled.</p> <p>S.E. Karnal has intimated vide his memo No.152357 dated 09.09.2022 that the portion between KM 20.500 to 27.800 was got executed under the jurisdiction of PD-1, Karnal. The final bill was submitted for a gross amounting to Rs. 1109.90 lacs. The total estimated amount of the area of the project falling</p>

Sr. No.	Report no./ Para no.	Brief of para	PAC Recommendation	Reply
		<p>receipt of certified copy of this order.</p> <p>The Arbitral Tribunal could not decide the matter within six months. Therefore, a legal notice for termination of the mandate of the Arbitral Tribunal was filed by the Department on 23.9.2017. The contractor filed a Civil Miscellaneous application No.18064 of 2017 in the Hon'ble Punjab and Haryana High Court in CWP No.10901 of 2015 for seeking extension of time for concluding the arbitral proceedings. The application was allowed and time upto 31.12.2017 for concluding the Arbitral proceedings were allowed by Hon'ble Punjab and Haryana High Court vide its order dated 15.12.2017.</p> <p>The Arbitral Tribunal announced its award on 31.12.2017 in consideration of all claims of the contractor and counter claim of the Deptt., the AT awarded an amount of Rs.49512180/- in favour of the contractor and future interest @ 15% from 1.1.2018 till the payment. For the counter claims the AT awarded nil amount in favour of the Deptt.</p> <p>The Department challenged this order dated 15.12.2017 and vide orders dated 13.3.2018 the Hon'ble Punjab and Haryana High Court recalled its orders dated 15.12.2017.</p> <p>The Department has also challenged the award dated 31.12.2017 of the AT in District Court, Chandigarh under section 34 of Arbitration and Conciliation Act.</p> <p>The Department filed an application on 16.10.2017 in the Court of District and Session Judge Chandigarh under section 14 & 15 to add the ground of failure of the Tribunal to pass the award as per direction dated 17.8.2016 of Punjab and Haryana High Court. The application has been disposed of by the Court on 21.09.2018 with the liberty to petitioner department to raise the issue in the petition under section 34 of Arbitration Act wherein the Arbitral award dated 31.12.2017 has been challenged. The case is under process and next date of hearing is fixed on 15.05.2019.</p> <p>As such, the action has been taken as per the conditions of the contract which is as per Standard Bidding Document. The detailed estimate of this work has been Technically Sanctioned by the competent authority (after execution of the work) for an amount of Rs.1579.77 lakhs as per clause 9.5.1 of the PWD Code as the critical parameters were already approved while approving the DNIT.</p> <p>From above, it is clear that there were no specific reasons for reduction in quantities of bituminous macadam. The DNIT was approved on the basis of the quantities received from field office. This fact came to notice while execution of work.</p> <p>Keeping in view the position explained above, the para may please be dropped.</p> <p>In this connection, it is submitted that the time extension case was not rejected by the</p>		<p>under the jurisdiction of Kamal division from km. 20.500 to 27.500 was Rs. 1347.22 lacs. The total estimated cost of both the portions was Rs. 3849.40 lacs.</p> <p>As regards the delay in completion of work and resultant loss arising out of late start of toll collection, it is informed that the scheduled date of completion of this work was 06.12.2013. But due to the unavoidable reasons like early start of rainy season, long spell of rainy season as well as due to non-availability of construction material due to ban on mining during those days, the competent authority had granted time extension for completion of this work upto 31.03.2015 on the strength of solid reasons for submitted by this office and by PD-1, Kurukshetra. The agency had completed the work on the reach from km.20.500 to 27.800 on 31.10.2014. But even before the total completion of the work, the introduction of Toll booth was notified vide Govt. notification dated 22.07.2014 and the actual toll collection at site also stood started w.e.f. 05.11.2014 in compliance of the orders issued by HSRDC, Panchkula vide letter dated 04.11.2014. Hence, the loss worked out by audit is only hypothetical one. Keeping in view the circumstances prevailing at that time, So the para is requested to be dropped.</p> <p>Name of work: Siwani - Singhani Road</p>

Sr. No.	Report no./ Para no.	Brief of para	PAC Recommendation	Reply												
		<p>Deptt. in January, 2015 as has been recorded in the para. It is brought out that the work was executed by the agency under the jurisdiction of two Divisions i.e. Provincial Division No.I, PWD B&R, Karnal (20.500 to 27.800) and Provincial Division No.I, Kurukshetra (27.800 to 41.000) for an agreement amount of Rs.26.67 crores. As the road was falling under two Districts and the estimate was got prepared by EE PD-I Karnal as well as EE PD-I Kurukshetra. Accordingly there were two 'Engineers' for the contract under their respective jurisdiction. Initially during January, 2015, the time extension case was submitted by SE, Ambala talking into consideration the time extension case submitted by EE PD-I Kurukshetra only and the reasons from EE PD –I Karnal were not taken into consideration. In fact the case ws returned seeking a consolidated report and recommendation from SE Ambala by incorporating the comments and recommendations of both the 'Engineers' for the contract in their respective jurisdiction. Thereafter the Competent authority has decided the case based on the merits as per the powers delegated.</p> <p>In the para, an amount of Rs.3.94 Cr. is taken by the Audit as loss to State Exchequer because Toll could not be levied upto November, 2014 due to non-completion of the work by the agency which is not justified and correct keeping in view the fact that while getting the notification published vide notification No.9/106/2001-3B&R(W) dated 22.5.2017, the Govt. was aware of the fact regarding non completion of work and it was mentioned in the notification that toll will be levied on the mechanical vehicles given in the notification from the date of completion of improvement work of the road. The work was allotted by the SE, Ambala to Sh. KrishanLal, Contractor vide his No.2595, dated 12.1.2012 with a time limit of 12 months for completion of the work as per the approved DNIT. It is further brought out that as per Government instructions as well as the general practice in the Department, the schedule time of completing the works as per DNIT amount is being fixed as under:-</p> <table><tr><th colspan="2">DNIT time schedule</th></tr><tr><td>1Cr. to 2.5 Cr.</td><td>12 Months</td></tr><tr><td>2.5 Cr. to 5 Cr.</td><td>15 Months</td></tr><tr><td>5 Cr. to 10 Cr.</td><td>18 Months</td></tr><tr><td>10 Cr. to 20 Cr.</td><td>21 Months</td></tr><tr><td>More than 20 Cr.</td><td>24 Months</td></tr></table>	DNIT time schedule		1Cr. to 2.5 Cr.	12 Months	2.5 Cr. to 5 Cr.	15 Months	5 Cr. to 10 Cr.	18 Months	10 Cr. to 20 Cr.	21 Months	More than 20 Cr.	24 Months		<p>E.E. Inq.-II, Head Office</p> <p>In this connection, it is intimated that E.E.Inq.-II Head office vide his No.97 dated 16.03.2022 that as per PAC recommendation new case file opened in inq.-II bearing No.37/IC-II-B-21. Explanation of Sh. Ashok Kumar Mehta, EE (Retd.) and Sh. Gyani Ram Garg, SDE (Retd.) were called vide this office memo No.138134/IC-II & 138135/IC-II dated 12.08.2021 respectively. Replies of Sh. Ashok Kumar Mehta, EE (Retd.) dated 22.09.2021 and Sh. Gyani Ram Garg, dated 06.09.2021 were received. Therefore, S.E. Bhiwani was requested to submit his comments on the reply of S/Sh. Ashok Kumar Mehta, EE (Retd.) and Sh. Gyani Ram Garg, SDE (Retd.) vide this office letter dated 07.01.2022 & 21.02.2022 respectively.</p> <p>S.E. Bhiwanihas intimated vide his memo No.75033 dated 11.05.2022 and No.111294 dated 11.07.2022 that in this regard, it is submitted that the work of wdg. And stg. Of SiwaniSinghani road (SH-19) km. 59.36. to 87.36 (except km. 78.66 to 79.06 & km. 80.56 to 81.36) was allotted to Sh. Kartar Singh Contractor vide Superintending Engineer Bhiwani Circle PWD B&R Bhiwani memo No.6220 dated 18.12.2009 for a contract price of Rs.11,53,69000/- vide agreement No.54 of 2009-10 at the rate 16.10 % below HSR. The agency had to complete this work within 18 months. The agency executed the work</p>
DNIT time schedule																
1Cr. to 2.5 Cr.	12 Months															
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		<p>As the cost of the work, as per approved BID amount is Rs.26.67 Cr., hence the time limit for completing this amount if work worked out to 24 months. However, in case the time limit exceeds 12 months, the Deptt. is bound to insert a price adjustment/escalation clause 47 under conditions of contract as Standard Bid Document of MORTH being CRF work. As per alia provides that the price escalation has to be provided on every item of work which was involved in completion the work i.e.</p> <table><tr><td>1.</td><td>Labour</td><td>25 %</td></tr><tr><td>2.</td><td>Cement</td><td>5%</td></tr><tr><td>3.</td><td>Steel</td><td>5%</td></tr><tr><td>4.</td><td>Bitumen</td><td>10%</td></tr><tr><td>5.</td><td>POL</td><td>5%</td></tr><tr><td>6.</td><td>Plant & Machinery</td><td>5%</td></tr><tr><td>7.</td><td>Other Material</td><td>45%</td></tr></table> <p>In view of this, if the department had fixed the time limit of completion of this work as 24 months, the department would have to spent to an extra amount to the tune of Rs.5.00 crores (approx) or more on account of price adjustment/escalation clause 47 as there was considerable increase in the cost of the all the items as detailed above in the construction of road during the original time period of 24 months of this contract agreement. Thus, to safe guard the Government exchequer from unnecessary burden on account of escalation, it was thought more prudent by the Department to curtail the original time limit to 12 months to avoid price adjustment/escalation cause and later on extend the time limit, if required, for completion of work and resultantly saved the Government exchequer an approximate amount of Rs.5.00 Cr. by fixing the original time limit 12 months instead of 24 months as has been mentioned above.</p> <p>In view of the above position, it is clear that there is no loss to the State exchequer, hence, the para may kindly be dropped.</p>	1.	Labour	25 %	2.	Cement	5%	3.	Steel	5%	4.	Bitumen	10%	5.	POL	5%	6.	Plant & Machinery	5%	7.	Other Material	45%		<p>amounting to Rs.7,94,33,866/-and agency left over the work in September 2012 since the work was allotted at lower rate and due to fear of pavement damage due to increase in quarry traffic from Rajasthan plying on this road on account of closure of quarry at Tosham. After that, no work was executed by the agency despite several persuasions made by EE Bhiwani office. Instead of executing the work, the agency applied for appointment of Arbitrator and the arbitration case is still under process in the Hon'ble Court. The left over work was executed by another agency i.e. M/s KhatkarConstn. Co. during the year 2016-17 for an amount of Rs.6.99 Crores.</p> <p>The original work was executed in the year 2009-10 but the balance work was executed in the year 2016-17 after a gap of 6 years after termination of original agreement in compliance of orders passed by Additional District judge Chandigarh on dated 26.03.2015. Initially it was assumed that road will be trafficable in 10.96 km. (from RD 59.36 to 69.42 & 70.06 to 70.96) with 20 mm premix carpet only but due to closing of quarry at Tosham, the material supplies started coming from Rajasthan and heavily loaded traffic plied on this road and the road was also damaged in heavy rain so additional quantities of BM was required to be got executed at site. If quantities of BM were not executed in</p>
1.	Labour	25 %																							
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				<p>the year 2009-10, then extra expenditure was also not done at that time and road in these km. was maintained from the year 2009-10 to 2016-17 without any extra expenditure in these km., and the items of 50mm thick BM alongwith 20mm PC executed in the year 2016-17. In the mean time the price of material had also increased so the rate of items executed in the year 2016-17 had also increased.</p> <p>Moreover as per condition of contract, an amount equal to 20% of unfinished work (abandoned work) was recoverable from the earlier contractor after the termination of the contract. Hence, Rs.57.69 Lakhs deposited as performance security in shape of bank guarantee has been encashed by the department from the contractor .</p> <p>As such, the action has been taken against the contractual agency as per term and condition of the contract agreement. Therefore no officer is responsible for incurring extra expenditure regarding execution of left over work.</p> <p>Therefore, it is submitted that the specifications considered in the DNIT for the work awarded in 2009 were sufficient as per traffic at that time. The DNIT approved in 2015-16 was according to specifications desirable in 2015-16 and comparing the work that could have been executed in 2009 with</p>

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				the work executed in 2015-16 is not justifiable since traffic and material rates vary across time. Keeping in view the position explained above, the para may please be dropped.

Sr. No.	Report No./ Para no.	Brief of para	PAC Recommendation	Reply
39	Report 82 nd Para 39 Year 2021-2022 (Roads)	<p>3.12 Unfruitful expenditure on widening and strengthening of link road.</p> <p>Despite knowing the fact that the land for construction of 3.430 km road belonged to private persons, the department incurred Rs.6.30 crore on construction of 10.57 km road (km zero to km 7.370 and km 10.800 to km 14.000). Resultantly, the expenditure remained unfruitful as both ends remained separate and the road could not be utilised by the commuters.</p> <p>Para 15.1.4(a) of the State PWD Code stipulates that before commencement of a work, it should be seen that the land/site on which construction is to take place is in the possession of the department (preferably without encumbrances).</p> <p>The Public Works Department (Buildings and Roads) had constructed a 14 kilometer (km) long link road from Sadhaura to village Mugalwali via village Rattuwalla and Safilpur in Yamuna Nagar district in 1992. The road from km 7.370 to 10.800 (3.430 km) was constructed on private land without acquiring it and paying compensation to land owners. A landowner filed a civil suit in the Court in November 2010 for getting the land vacated. The Court decided (January 2014) the case in favour of plaintiff and directed the department to handover the vacant possession of land to the plaintiff.</p> <p>The department filed an appeal, against the above decision, in the District Court, which was dismissed in March 2017, and further appeal filed by the department in the High Court of Punjab and Haryana was also desmissed in September 2017.</p> <p>In the meanwhile, the department prepared an estimate for widening and strengthening of total 14 km length of the link road which was administratively</p>	<p>Observations and Recommendations of the Committee as under:</p> <p>During oral examination the Committee viewed it very seriously that despite the admitted fact regarding department not being owner of interconnecting land yet huge amount was incurred on the project which was indicative of department laxity, concealment of facts and negligence.</p> <p>The Committee, therefore recommends that a detailed enquiry be conducted in the matter and appropriate action be taken accordingly, complete detail of all other roads in the state involving similar issues be submitted and all out efforts be made to sort out all these issues expeditiously intimation to the</p>	<p>The committee had desired that similar cases be identified and brought to the notice of the committee. Efforts should be made to sort out all these issues expeditiously under intimation to the committee.</p> <p>All SE's other than S.E. Chandigarh except have intimated that there are no such cases in their circles.</p> <p>With respect to the para, SE Chandigarh has submitted that:</p> <p>The road in question was initially constructed in 1992, with a metalled width of 3.66 m and the same was previously treated / repaired in the year 6/2009, without any litigation.</p> <p>Later with the passage of time, plying of traffic and due to mining in the region the condition of road deteriorated badly, which necessitated repairs / treatment. This road since construction in the year 1992 provided connectivity to village Naushera,</p>

	<p>approved by the State Government in May 2016 for Rs.8.55 crore.</p> <p>During audit of records (February 2019) in the office of the Executive Engineer, Provincial Division, PWD (B&R) Naraingarh (EE), it was noticed that the above cited work was awarded (November 2016) to a contractor at an agreement amount of Rs.8.32 crore with a time limit of nine months. The contractor started the work in March 2017 and executed the work upto km 7.370 and from km 10.800 to km 14.000 by December 2017. But no work could be executed between km 7.370 and km 10.800 due to non-availability of land as it belonged to private persons. The department finalised the agreement in December 2017 and made (January 2019) a final payment of Rs.6.25 crore to the contractor for the work done by him in kms zero to 7.370 and 10.800 to 14.000. A total expenditure of Rs.6.30 crore had been incurred on the project so far (July 2019). The road between km 7.370 and 10.800 remained unrepaired and was found almost in non-existent condition. During physical verification (February 2019) alongwith departmental officers it was observed that the road was not through as both the ends remained searate due to non-existence of road.</p> <p>Thus, due to commencement of work despite knowing the fact that encumbrance free land was not in possession of the department and the land belonged to private persons, the expenditure of Rs.6.30 crore incurred on partially constructed road remained unfruitful as the commuters were unable to utilise the road for going from Sadhaura to Mugalwali via Rattuwalla and Safilpur.</p> <p>On being pointed out by audit (February 2019), the EE replied (February 2020) that only one landowner had approached the Court before the preparation of estimate. Though the stretch between km 7.370 to km 10.800 remained unconstructed, commuters of five villages were using the constructed road i.e. from km zero to km 7.370 and km 10.800 to km 14.000. Further, there was a proposal to complete the work by realigning the road through available consolidated path parallel to the existing metalled road. But the work could not be started due to encroachments on this consolidated path.</p> <p>The reply was not tenable, as the Court had directed (January 2014) to hand over the vacant possession of the land in question to the landowners. In the absence of availability of encumbrance free land, the expenditure of Rs.6.30 crore incurred on constructed road, without joining both the ends, remained unfruitful. The department had incurred the expenditure even after knowing the fact that the through road from km zero to km 14.000 was not feasible due to non-availability of land with the department. The proposal regarding re-alignment of road through consolidated path has also not been finalised so far (February 2020) due to encroachment.</p> <p>The matter was referred (December 2019) to Additional Chief Secretary, Public Works</p>	Committee.	<p>Fazilpur, TundekiTaparian, Safilpur and Mugalwali from Sadhaura. Further the same Stretch of road had connectivity with the KapalmochanDhanaura road.</p> <p>Taking into consideration the deteriorated condition of the road widening upto 5.50m and strengthening of the road was proposed and estimate amounting to Rs. 905.33 lakhs was prepared, which was later approved on 11/2016 for Rs. 8.55 crore. It is further submitted that by this time only one No. land owner had knocked the door of the court against which appeal was made by the department in the court, as stated in the draft para. However, during the execution of the work streach between km 7.370 to km 10.800 was left, taking into consideration other cases cropping up during the execution of work at site.</p> <p>Herein it is submitted that through the patch of 3.43 km remained untreated between Safilpur to Mugalwali, but the commuters of village Naushera, Fazilpur, TundekiTaparian and Safilpur were able to use the newly constructed road which almost was non existing prior to the treatment of this road, also the portion from Mugalwali to KapalmochanDhanaura road was constructed providing connectivity to the commuted of Mugalwali.</p> <p>The road from Sadhaura to Mugalwali via RattuwallaSafilpur (ID 990) having 3.43km stretch from village Safilpur to Mugalwali remain unconstructed / incomplete because the possession of land handed over to land owner Smt. Jaiwanti Devi as per decision dated 01.09.2017 of Hon'ble Punjab & Haryana High Court, Chandigarh</p>
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	<p>Department (Buildings and Roads) and subsequent reminders were issued in January 2020 and May 2020, their reply was awaited (September 2020).</p> <p>Recommendation: The State Government may consider fixing responsibility for incurring expenditure on construction of road without ensuring availability of land for joining both ends of the road.</p> <p>The department in its written reply stated as under:</p> <p>It is submitted that the total length of link road from Sadhaura to Mugalwari via Rattuwalasafilpur in 14 km. This road serves the population of villages Naushera, Fazilpur, Tunde Ki Taparian, Safilpur and Mugalwari from Sadhaura. Further the same stretch of road has connectivity with the KapalMochanDhanaura Road.</p> <p>It is submitted that the road was initially constructed in 1992, with a metalled width of 3.66 m and was previously treated in the year 06/2009, and no litigation came up during that time. Further due to restarting of quarries in the region the condition of the road deteriorated badly, and required treatment, furthermore due to heavy rains in the region the road crust was damaged. Taking into consideration the same the estimate was submitted in the work programme of 2016-17 and the same was approved by the Additional Chief Secretary to Govt. Haryana, Public Works (B&R) Department vide letter No.9/159/2016-3 B&R (w) dated 16.05.2016 for the year 2016-17 for Rs.855.00 lacs, copy attached as Annexure-1. Herein widening from 3.66 to 5.50 m and strengthening with 150 mm WBM+Raising+RetainingWall+Culvert& Side drain were to be made.</p> <p>It is pertinent to mention here that Civil Suit No.850 of 2010 was filed by Smt. Jaiwanti Devi claiming that PWD road is existing in her private land measuring 3 Kanal 8 Marlas. The Ld. Civil Court of Sh. Sunil Kumar, Additional Civil Judge, Bilaspur vide orders dated 30.01.2014 decided the case in favour of plaintiff and directed that land be handed over to Smt.Jaiwanti. Against the orders dated 30.01.2014 department filed Civil Appeal No.472 of 2014 in the Court of Additional District Judge Jagadhari and same was dismissed on dated 10.03.2017. Further RSA No.4144 of 2017 was filed by the department against the orders dated 30.01.2014 and 10.03.2017 in Hon'ble Punjab & Haryana High Court, Chandigarh which was also dismissed vide order dated 01.09.2017. As per the decision of Hon'ble Punjab & Haryana High Court, Chandigarh dated 01.09.2017, the land was handed over to Smt. Jaiwanti Devi and it was decided that the road be realign & constructed in consolidated path existing parallel to road. Mean while another 4 No. individuals filed court case for ownership of land and on assurance had withdrawn their cases Copy of same attached as Annexure-II.</p>	<p>in RSA No. 4144 of 2017.</p> <p>But initially while preparing the estimate the provision of the left over stretch was made before the decision of Hon'ble Court.</p> <p>Thereafter in public interest it was decided to realign the road from Safilpur (RD 7.370) to Muggalwari (RD 10.800) in consolidated path existing parallel to road. The ownership & possession of this consolidated kutcha path is with Gram Panchayat village Safilpur& same has been illegally encroached by the villagers Safilpur by constructing houses. So, Gram PanchayatSafilpur has filed case under Sanction-7 (2) of PVCL Act. 1961 vide case No. 458/7(2)VCL/DR titled as Gram PanchayatSafilpurVsSatpal& others to remove the illegal construction from consolidated path & case had been decided on dated 05.03.2020 by Sh. AbhishekBiblyan, Assistant Collector, Grade-Ist -cum -DRO, Yamuna Nagar in favour of Gram Panchayat, Safilpur by passing order of ejection of appellant/ respondent and imposed penalty of Rs.4000/- per acre per year from the date of institution of application till the delivery of possession.</p> <p>Thereafter Sh. Lacchman S/o Sh. Ram Chand, resident of village Safilpur has filled the application U/s 13-B V.C.L. against the order dated 05.03.2020 in the court of Deputy Commissioner, Yamuna Nagar wherein, the Hon'ble court has stayed the order dated 05.03.2020.</p>
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	<p>It is further submitted that the consolidated path is not in the name of PWD Department and ownership of same lies with the Panchayat/Revenue Department. Accordingly, the construction of road from RD 7.370 km to 10.800 km is pending and needful shall be done only after handing over of the consolidated path to PWD department. The concerned Panchayat had taken the a case under PVCL Act, 1961 under Section 7(2) in the court of Additional Collector-cum-DRO, as about 8-10 house existed in the consolidate path and the case stands decided on 05.03.2020. Copy of same attached as Annexure-III. The Sarpanch of Village Safilpur have been directed to approach revenue authorities to remove the encroachment after making collaboration with B.D.P.O. Bilaspur. Further the matter was put in the Hon'ble District Collector Yamuna Nagar on dated 17.12.2020, who has further stayed the order of Lower Court dated 05.03.2020 (Copy of same attached as Annexure-IV) and the next dated of hearing has been fixed for 16.09.2021 as informed by the Sarpanch Gram PanchayatSafilpur.</p> <p>As soon as the consolidated path is handed over the needful shall be done by the department.</p> <p>Remedial action taken:</p> <p>i. Recovery/Pendency, if any, i. No Recovery pending. with complete details thereof.</p> <p>i. Fixation of Responsibility ii. No Officer/official of fault</p> <p>a. officer(s) responsible for irregularities: Details of inquiry and Disciplinary Action taken, if any</p> <p>b. Officer(s) responsible for taken action.</p> <p>iii. Improvement in system and iii. There is no deficiency in the procedure to stop future system. occurrences of similar nature?</p> <p>Iv Whether review of similar caesiv N/A done in view of the sample check, performed by CAG's Audit Team?</p> <p>i. Aany other Relevant information. v. N/A</p>	<p>So after handing over the consolidated path to this department the pending road work will be taken up, however presently the road has a thorofare.</p> <p>The next dated of hearing has been fixed for 29/09/2022 in the Hon'ble District Collector Yamuna Nager court as informed by the sarpanch of Gram PanchayatSafilpur. As soon as the consolidated path is handed over the needful shall be done by the department.</p> <p>It is worth to note here that the investment on the road leaving the stretch from Safilpur (RD 7.370) to Muggalwali (RD 10.800) i.e. from kms zero to 7.370 and 10.800 to 14.000 has not gone waste but it has served its purpose by making a better road available to public at large on the balance stretch which is the prime responsibility of the Government and the Department.</p> <p>The owners of land in between km 7.370 to km 10.800 were silent from 1992 to 2017. It is worth to note here that the alignment on which road was constructed in the year 1992 from km 7.370 to km 10.800 has been in use since then and is also being used till today.</p> <p>Had we taken the other side of this the Road from kms zero to 7.370 and 10.800 to 14.000 would also have remained unrepaired which would have put other beneficiaries of this road to hardship and loss in terms of broken road increasing the Vehicle Damage Factor of vehicles using this road adding to the national loss.</p> <p>The department has taken all necessary steps for providing the road connectivity</p>
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				and quality road in the available circumstances in the balance stretch. As the road connectivity is still functional till date and the department is committed to realign the road from the consolidation path as soon as its possession is handed over to the department, a humble request is made to settle / drop this para.
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The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that quite a large number of audit paras are lying pending for want of required corrective/recommended action to be taken by the department. **The Committee, therefore, recommends that the required corrective action on all these pending audit paras be initiated/taken promptly as per the recommendation of public Accounts Committee of Vidhan Sabha.**

Appendix-I

Summary of recommendations/observations of the Committee on Estimates (2022-23)

Sr. No.	Page of the Report	Paragraphs	Observations/Recommendations made by the Committee										
1	2	3	4										
PUBLIC WORKS (B&R) DEPARTMENT													
1	37	12	<p>The Committee has gone through the written reply of the department and during oral examination the representatives of the department the Additional Chief Secretary apprised that HSRDC has executed only deposit works as per the mandate of HSRDC, the Committee further observed that prescribed procedure for payments to the contractors has not been followed in totality and that there are certain procedural lapses in making the payments. The Committee recommends that due procedure of payments be adopted/followed by the department and further desired that details of all works executed by HSRDC which have administrative approval /expenditure of more than Rs.5.00 Cr. be presented/supplied in the following proforma: -</p> <table><tr><th>Name of work</th><th>Name of Constituency & District</th><th>Head of Account</th><th>Amount of A/A (Rs.in lacs)</th><th>Amount of Agreement (Rs. In lacs)</th><th>date of start</th><th>date of completion</th><th>Up Upto date expenditure (Rs.in lacs)</th><th>Physical progress in % age</th><th>Whether Deposit or not</th></tr></table>	Name of work	Name of Constituency & District	Head of Account	Amount of A/A (Rs.in lacs)	Amount of Agreement (Rs. In lacs)	date of start	date of completion	Up Upto date expenditure (Rs.in lacs)	Physical progress in % age	Whether Deposit or not
Name of work	Name of Constituency & District	Head of Account	Amount of A/A (Rs.in lacs)	Amount of Agreement (Rs. In lacs)	date of start	date of completion	Up Upto date expenditure (Rs.in lacs)	Physical progress in % age	Whether Deposit or not				
2	37-38	13	<p>(i) The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department it was intimated that the roads get damaged due to overloading of vehicles and that the budget for repair of patches/potholes is not often sufficient. The Committee Recommends that the roads leading to quarry zones be constructed with richer specifications so that these are not damaged early.</p> <p>(ii) Further the Committee observed that the maintenance & upkeep of existing infrastructure whether roads or buildings is as important as creating a new infrastructure. The Committee therefore recommends that out of the total annual budget allocated for repair/construction of roads,</p> <p>a) 1st priority be given to special repair of roads as per road maintenance policy and</p> <p>b) 2nd priority be given for filling of Pot Hole/Patches and</p> <p>c) 3rd priority be given for construction of new roads as the State already have a good/adequate road network.</p> <p>d) Conclusively out of Annual budget for repair of roads, top priority be given to special repair of roads and patch work/pothole repairs be carried out on the 2ndpriority.</p> <p>(iii) The Committee has also observed that the many roads get damaged even within defect liability period or immediately after the defect liability period is over and special repair on the road is not carried out by the department on the pretext that special repair on the road cannot be carried out as the road has not lived its life as per thread Maintenance Policy. The Committee, therefore, strongly recommends that</p> <p>(i) in case these Pot Hole/Patches have come even before defect liability period was over than reasons for such lapses needs to be investigated in detail and responsibility be fixed and appropriate penal action against defaulting contractor/departmental officers be initiated and a detailed action taken report be submitted to the Committee within a month</p> <p>(ii) in cases where Pot Hole/patches have come after defect liability period, appropriate action for repair/filling of pot holes/patches be taken without any delay so that roads is kept motorable and public at large may not suffer unduly.</p>										
3	39	14	<p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department it was observed that inspection of buildings was not being done periodically and the Committee, therefore, recommends that annual inspection of the all the Govt. buildings be carried out to assess the serviceability of the building and un-serviceable buildings, if any be declared unsafe/condemned to avoid any mishap and further the repair renovation of all</p>										

Govt. Houses be taken up in a phased manner as per clause 26.5.1 of PWD Code and as per the budget provisions and a detailed action taken report be submitted to the Committee within a month.

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| 4 | 39-40 | 15 | <p>(i) The Committee has gone through the written reply of the department and during oral examination of the representatives of the department the committee observed that number of roads lying in poor condition and despite their being necessity for widening of these roads these could not be considered for widening just forest clearance takes a significant time. The Committee therefore recommends that an exercise to identify the roads requiring widening in next five years be undertaken well in advance and in principle approval of Govt. to widen such roads be arranged so as to obtain timely/advance forest clearance. The Committee further desired that the matter be taken up with the Forest Department for speedy clearance of NOC cases so as to facilitate the widening of the roads in time as per the schedule/requirement.</p> <p>(ii) During oral discussions ACS of Department has intimated that there was no planning wing. The Committee viewed this very seriously that despite total yearly budget of the Department being approximately Rs.40,000/- Cr. but no planning wing existed in the Department. The Committee strongly felt that planning being the foundation of any institution and therefore recommends that a dedicated planning wing be established in the department immediately and planning section of the department needs to be strengthened and a detailed action taken report be submitted to the Committee within a month.</p> |
| 5 | 41-42 | 16 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that there has been cost run in various works as estimated cost of the most of the works increased abnormally even when there was no change in the drawings, site and scope of these works and thus reply of the department was not satisfactory. The Committee therefore, recommends that initial estimates of works be worked out only after proper field survey by taking into consideration all the field conditions like the drawings, scope and site etc are completed and that no changes in scope of work thereafter be allowed without proper prior permission for change in scope is obtained. The Committee further recommends that officer/officials who increased the cost of work without any changes in the scope of work be identified and responsibility be fixed and detailed action taken report be submitted to the Committee within a month.</p> |
| 6 | 54 | 17 | <p>During oral discussions the Committee has gone through the list of works and observed that a number of works have been delayed much beyond the stipulated date of completion. It was further observed that while some cases of delay were on the part of the department and another delay was on the part of the agency but surprisingly no penalty has been imposed by the department in any of the work & time extensions were granted to exonerate the contractual agencies. The Committee therefore, recommends that the works be completed timely and due amount of penalty be imposed on the contractual agency on account of delay in completion if any, and that time extensions be granted only in cases found to be genuine after thorough investigation of causes of delay.</p> |
| 7 | 54 | 18 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the department the Committee observed that a number of works of the agency are lying incomplete despite incurring of huge expenditure which is unfruitful as this developmental work were not being used by public. The Committee therefore recommends that matter be pursued by the ACS to Department of B& R and EIC (Buildings) B&R and a detailed action taken report be submitted to the Committee within a month.</p> |
| 8 | 54-55 | 19 | <p>During the oral examination of the representatives of the Department the Committee observed that the quality of PMGSY roads was better than State funded roads as the quality control in PMGSY roads is better. It was also observed that the maintenance on PMGSY roads is also better as the contractors were being paid for the maintenance of the roads. The Committee therefore recommends that an effective mechanism for better quality control and maintenance of roads be evolved by the Department and ensured that the width of berms of roads are appropriate and properly maintained.</p> |
| 9 | 56 | 20 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that no temporary labour has been engaged through Haryana Kaushal Rojgar Nigam Limited. The Committee therefore recommends that</p> |

necessary arrangement for deployment of temporary labour through Haryana Kaushal Rojgar Nigam Limited as per policy of the Govt. be made and a detailed action taken report be submitted to the committee within a month.

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| 10 | 56 | 21 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that complaint redressal mechanism of the department was not effective. The Committee therefore desired to know detail of all types of complaints received during last three years and final redressal thereof and recommends that an effective redressal mechanism for prompt disposal all types of complaints be devised and a detailed action taken report be submitted to the committee within a month.</p> |
| 11 | 66 | 22 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that periodical verification of store was not being carried out regularly by the department. The Committee therefore recommends that physical verification of stores be carried out regularly verification of stores be carried out regularly as per prescribed procedure of the department and a detailed action take report be submitted to the Committee within a month.</p> |
| 12 | 67 | 23 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department the Committee observed that the department has quite a large number of vehicles and machinery and huge amount was being spent on repair and maintenance of this infrastructure. The Committee therefore recommends that an effective mechanism for optimum utilization of the vehicles and machinery be devised and expenditure on repair and maintenance on this vehicle be minimized. Further, a detailed action taken report be submitted to the Committee within a month.</p> |
| 13 | 88 | 24 | <p>The Committee has gone through the written reply of the department and during oral examination of the representatives of the Department, the Committee observed that quite a large number of audit paras are lying pending for want of required corrective/recommended action to be taken by the department. The Committee, therefore, recommends that the required corrective action on all these pending audit paras be initiated/taken promptly as per the recommendation of public Accounts Committee of Vidhan Sabha.</p> |

Appendix-II

Summary showing the outstanding recommendations of the Committee on Estimates relating to the years 1995-1996, 1996-1997, 2000-2001, 2001-2002, 2003-2004, 2006-2007, 2007-2008, 2008-2009, 2010-2011, 2011-2012, 2012-2013, 2013-2014, 2015-2016, 2016-2017, 2017-2018, 2018-2019 2020-21 and 2021-22.

Sr. No.	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4
28th Report (1995-96)			
PUBLIC HEALTH ENGINEERING DEPARTMENT			
1	30-34	20	<p>The Committee, therefore, desired the department to expedite and finalize the cases at the earliest, alongwith the action taken against the officers/ officials who are at fault.</p> <p>The Committee further desired to intimate the amount involved in each case.</p> <p>The Committee, therefore, desired that the detail of the cases relating to embezzlements/ complaints etc. which are pending in various courts, alongwith the amount involved, be sent to the Committee.</p>
2	35-37	23	<p>(i) The Committee, therefore, recommended that the action to finalize the remaining matters be expedited and action against the defaulters be also taken, under intimation to the Committee.</p> <p>(ii) During oral examination of the representatives of the Public Health Engineering Department on 12.5.2010, a matter regarding the imprisonment of Shri Raghbir Singh, Beldar, UchanaTeh. Narwana, Distt. Jind, under Section 420 for the period from 8-2-2008 to 8-5-2008, came to the notice of the Committee on Estimates. During the oral examination the departmental representatives assured that it will be looked into and Committee will be informed accordingly. The department informed the Committee <i>vide</i> its memo No. 14741-PHE/B-2, dated 20-9-2010 that ShriRaghbir Singh Beldar working in the PHE Sub. Division Uchana, remained on long leave from 8-2-2008 to 3-5-2008. During the leave period the official was in jail due to family land dispute. When the matter came in the notice of Executive Engineer, he was acquitted of the charge levelled against him. However, the explanation of the official was called. In the reply, he stated that he was in jail under Section 420 due to family land dispute during the leave period. The Hon'ble Session Court <i>vide</i> order dated 31-3-2009 had acquitted him of the charges levelled against him. Executive Engineer, PHE Division Narwana who is Drawing & Disbursing Officer for pay has no knowledge about the relationship of SDE and Official. The Committee went through the reply of the department which</p>

Sr. No.	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4
			<p>was not found satisfactory by the Committee. The department has itself admitted that official Shri Raghubir Singh Beldar, Uchana, Distt. Jind remained on long leave from 8-2-2008 to 3-5-3008 and during the leave period the official was in jail. The Committee observed that the reply itself contradictory. The Committee noted that it was very much compulsory to suspend an official for the period for which he remained in jail, whatsoever reason is under the relevant provision of the Haryana Civil Services (Punishment and Appeal) Rules, 1987 as was done in the case of Shri Subhash Solanki, Electrician Helper working in the PHE, Division No. 1, Faridabad. Therefore, the Committee recommends that strict action be taken against the officers concerned (S.D.E.) who are responsible for this lapse at that time and who have done a loss to State Exchequer.</p> <p style="text-align: center;">29th Report (1996-97) HEALTH DEPARTMENT</p> <p>3 30 31 The Committee is of the opinion that the department should supply the details of the complaints received against the Drug Inspectors during the last three years.</p> <p>The Committee further is of the opinion that the detail of the cases, if any, instituted in any court under relevant Act/Rules during the last three years for breach of Act against any party be supplied.</p> <p>The Committee is also of the opinion that the detail of the sale of drugs in contravention of the Act, if any, detected during the last three years, be supplied to the Committee.</p> <p>On 23.6.2015 the Committee also recommends that pending Court cases may be pursued vigorously by the department and the Committee would also like to know that who is responsible for lack of official evidence in the Court in different cases pending in the Courts? Detail thereof be sent to the committee at the earliest.</p> <p style="text-align: center;">32nd Report (2000-2001) TOURISM DEPARTMENT</p> <p>4 164 45 After oral evidence of the department, the Committee desires that the department to intimate the efforts made to minimize the loss incurred in various tourist complexes.</p> <p>The Committee, therefore, recommends that the name of the tourist complex in which Petrol Pumps are to be installed be informed and the name of the complexes which will be closed may also be intimated to the Committee.</p> <p>During the spot inspection, the Committee observed that the building of Surkhhab Tourist Complex, Sirsa the complex is very old. The Committee, therefore, recommends that the new building with modern facilities & banquet hall be constructed. The Committee further recommends that the price of liquor/beer served in the complex may</p>

Sr. No.	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4
			also be reduced.
			<p>The Committee, therefore, observed that the Tourist Complex Outwear is an extra Inability on the department and recommends that the complex be closed.</p> <p>The Committee also recommends that a banquet hall at Papaya Tourist Complex, Fatehabad, Blue Bird Complex at Hisar, Black Bird Tourist Complex at Hansi may also be constructed.</p> <p style="text-align: center;">33rd Report (2001-2002) EXCISE & TAXATION DEPARTMENT</p>
5	37	8	<p>After going through the reply of the department and after oral evidence of the departmental representatives the Committee would like to know the details of the cases pending for recovery of arrears as on 31-3-2002 along with amount involved in each case.</p> <p>The Committee would further like to know the details of the cases, which are pending in the Court and Quasi Judicial proceedings.</p> <p>The Committee recommends that all-out efforts may be made to recover the outstanding amount involved and the details of efforts made in this regard be intimated to the Committee within a period of three months.</p> <p>The Committee would also like to make on the spot study tour of Distilleries in the State.</p> <p style="text-align: center;">35th Report (2003-2004) ENVIRONMENT DEPARTMENT</p>
6	12	4	<p>(ii) The Committee desired to know whether all the projects have planted trees on the required 20% areas of their land.</p> <p>(iv) The Committee further desired that the details of the inspection made by the Department to check the 20% planted area during the period from 2001-2002 till the finalization of the report, be supplied to the Committee.</p>
7	13	7	The Committee recommends that effective steps to check the reverse pumping of the polluted water be taken by the Environment Department under intimation to the Committee. (Also observed in one of the next paras)
8	18	14	<p>The efforts made, in this respect, may be intimated to the Committee.</p> <p>(i) The Committee desired that the Department should take more effective steps to check the qualities as per norms in manufacturing of the polythene bags.</p> <p>(ii) The Committee further desired that the Environment Department may convey the desire of the Committee to the Urban Development Department to check the pollution caused by the polythene bags in the cities of the State.</p> <p>The Committee observed that the State Government has imposed ban on the manufacturing, sale and usage of all plastic carry</p>

Sr. No.	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4
			bags, but the carry bags are still in use with impunity. Therefore, the committee recommends that the following information be submitted to the Committee: -
			(i) District wise report of the number of challans issued against the violators;
			(ii) How many collections centre for waste plastic are there;
			(iii) In which Municipal Corporation, Municipal councils and Municipal Committees collection centers has been set-up and when they were set-up; and
			(iv) The number of manufacturing units of the polythene bags in the State.
			The above information be submitted to the Committee at the earliest.
9	19-20	17	After oral evidence of the Department the Committee desired.
			(i) the Department to intimate the detail of the defaulters, if any, found in the sample testing along with the action taken against the defaulters; and
			(ii) the Department to consider the matter of obtaining the samples form the distributaries/canals from which the water is used for drinking purposes for testing in the laboratories.
			The Committee desired to know about the steps taken by the department to clean the polluted water of Gurgaon and Agra canals.
10	21	18	(i) After examination of the Department, the Committee desired that the Department should check the steps to control air pollution from the vehicles in big cities like, Faridabad, Gurgaon, Panipat, Bahadurgarh, Rohtak etc.
			(ii) The Committee desired the Department to take effective steps to check the pollution caused by sound.
			(iii) The Committee further desire to know about the norms fixed for air and sound pollution in the big cities of Haryana and steps taken by the department to control air and sound pollution.
			36th Report (2006-2007)
			DEVELOPMENT & PANCHAYATS DEPARTMENT
11	7	3	The Committee is not satisfied with the reply and the Committee is of the view that decision should have been taken at appropriate time. It should not have been kept pending for a long time. Therefore, the Committee recommends that the detail latest status of 5 pending cases out of 6 cases as stated be supplied to the committee at the earliest. The question of record of 5 case are being not available in the record does not arise at all.
12	45	18	The Committee is not satisfied with the reply of department and recommends that the department should take necessary steps to protect the Panchayati properties. The Committee further recommends that the department should take prompt action to remove/vacant the illegal possession/encroachment over the Panchayati properties and also fix the responsibility by deputing

Sr. No.	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4
			<p>a special officer to per sue and resolve the court case relating Panchayati properties.</p> <p>The Committee desired to know the latest position in this regard.</p> <p style="text-align: center;">37th Report (2007-2008)</p> <p style="text-align: center;">RURAL DEVELOPMENT DEPARTMENT</p>
13	18	6	<p>After going through the reply and oral examination of the Department the Committee observed that amount was given to some those people who were not eligible for the scheme in district Faridabad. Wrong verification was done by some officers intentionally. Therefore, the Committee is of the view that the responsibility be fixed and action be taken against the erring Officer/officials and the detailed report be submitted to the Committee with in a stipulated period.</p>
14	21	8	<p>The Committee after going through the reply and oral examination of the Department is of the view that the details of plantation done on the waste land be supplied to the Committee.</p>
15	24	11	<p>After going through the reply and oral examination of the Department the Committee feels that technical posts be filled up for the smooth functioning of the Department. The Committee further observed that the works of the public are being not done in time due to the shortage of staff. Therefore, the Committee desires that the district wise details of vacant post be supplied to the Committee and strenuous steps be taken to fill up the said posts.</p> <p>The Committee would like to know the latest position.</p>
16	25	12	<p>After going through the reply and oral examination of the Department the Committee is of the view that the stern action be taken against the persons whosoever are responsible in this matter and the recovery be made. The Committee be apprised of the action taken and stage of recovery with in a limited time period.</p> <p style="text-align: center;">38th Report (2008-2009)</p> <p style="text-align: center;">WELFARE OF SCHEDULED CASTS AND BACKWARD CLASSES DEPARTMENT</p>
17	20	9	<p>During the course of oral examination of the representatives of the department, the department admitted before the Committee about the enforcement of reservation policy for admission in the private colleges but committee observe that the department not take appropriate steps for enforcing the reservation policy for admission in the private colleges. Therefore, the Committee recommends that the department take appropriate steps to maintain the roster system of department for smooth working of the department and also intimate to the committee at the earliest.</p> <p style="text-align: center;">38th Report (2008-2009)</p> <p style="text-align: center;">TOURISM DEPARTMENT</p>

Sr. No.	Page of the Report	Paragraphs	Further Observations/Recommendations made by the Committee
1	2	3	4
18	36	19	After going through the written reply supplied by the department and oral examination of the representatives of the department, the Committee recommends that all the vacant posts be filled up as early as possible to avoid any adverse effect on the business of the department and after restructuring the Committee be informed about it.
19	39	20	During the oral examination, the representatives of the department informed the Committee that the Badkhal Lake and Surajkund lake have been dried up. The Committee recommends that the solution of the said problem be carried out with the coordination of two-three departments. The representatives of the department further informed the Committee that there are 832 rooms and 1831 beds in the complexes of the Department/Corporation. Out of which 334 rooms will be renovated from 2008 to 2009. 178 rooms have been renovated during the last two years. The Committee recommends that the furniture of good quality be provided in the complexes to attract the more and more tourists and to increase the occupancy and profit of the tourist complexes. 39th Report (2010-2011) EXCISE & TAXATION DEPARTMENT
20	15	4	After going through the written reply and oral examination of the representatives of the department the Committee recommends that as and when a decision of the Hon'ble Court on the entry tax is pronounced, the same be brought to the notice of the Committee. 40th Report (2011-2012) PUBLIC HEALTH ENGINEERING DEPARTMENT
21	10	3	After going through the written reply and oral examination of the representatives of the Department, the Committee desired to know the justification of the demand of new posts which the department has sent to the Government.
22	12	4	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts must be filled up without further loss of time so that the work of the Department may not suffer. The Committee may be informed about it.
23	13	5	During the course of oral examination, it came into the notice of the Committee that there are such Dhanies, where water facility has not been provided. Therefore, the Committee desired to know full details of the number of such Dhanies which have requested for providing the drinking water along with the numbers of such Dhanies to which the drinking water has not been made available even after their request.
24	16	6	(a) After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the complete details about the action taken in the matter of complaints received and enquiry

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			<p>conducted regarding the irregularities/ embezzlement /misappropriation of funds against the officers /officials of the department during the last three year may be provided to the Committee. The Committee also want to know about the number of such cases which has been disposed off at department level.</p> <p>(b) The Committee recommends that the latest position of the Courts Cases along with its details may also be provided.</p>
25	20	9	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Committee may be informed about the latest position about the audit paras/objection raised by the audit parties and also provide the detailed information about it.
26	25	10	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the amount of loss occurred and the amount of recovery made so far may be intimated to the Committee along with the full details about the number of persons who have been punished so far.
27	25	11	While discussion in the oral examination it came into the notice of the Committee that the Taps fitted on the water supply, generally are removed by the mischievous persons, so the Committee recommends that the technical wing of the department should develop such type of taps which can not be removed easily.
28	25	12	While discussion in the oral examination, it came into the notice of the Committee that there is no provision of drinking water in the unauthorized Colonies. Drinking water is a basic human need. Therefore, the Committee recommends that a proposal regarding the setting up of Stand Posts in these Colonies may be sent to the Hon'ble Chief Minister.
<p style="text-align: center;">41st Report (2012-2013) IRRIGATION DEPARTMENT</p>			
29	21	7	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department take prompt action to fill up the vacant posts and also recommends that the department may sent reminders to the recruiting agency for filling up these posts so as to avoid any adverse effect on the working of department. The Committee may also be informed accordingly.
30	30	9	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the list of projects pending for providing water to the Public Health Engineering Department for supplying drinking water to the villages/towns and cities till 1.7.2012 may be supplied to the Committee.

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31	30	10	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the list of industries where the water is being provided by the department and also list of industries whose demand for water is pending may be supplied to the Committee. Thereafter the Committee will conduct on spot study/visit.
32	35	12	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of studs installed in the Indri, Karnal and Gharounda area on Yamuna river. The Committee further wants to know the reasons of not desilting the drain across the villages Juan, Chitwana, Khulheri and Badwasni since 1998 and also recommends to desilt this drain.
33	35	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position in regard to maintenance of Canals may be provided to the Committee.
34	39	14	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of projects which has been completed. The committee will visit these projects to examine the work.
35	40	15	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may raise objection with the H.P. govt. on the issue of polluting water bodies and the Committee may be informed accordingly about the development in this case.
36	41	16	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the details of pending complaints which has not been decided till now.
37	53	17	After going through the written reply and oral examination of the representatives of the Department, the Committee wants to know whether the department has taken any disciplinary action against the officers /officials who were found responsible for the Audit Paras.
38	56	18	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department may provide the information on the following points:- <ol style="list-style-type: none"> 1. Total Machinery with the department; 2. Machinery in working condition; and 3. Machinery lying unused.
39	60	19	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends

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			that the latest position on the issue of loss/shortage may be provided to the Committee.
40	60	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee at the earliest.
			42nd Report (2013-14) ENVIRONMENT DEPARTMENT
41	15	4	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the vacant posts be filed up without further loss of time so that the work of the Department may not suffer and if the recruitment of technical post may be difficult through HPSC then the recruitment of these post may be conducted by making special drive. So far as regarding polluted water, the delhi govt may be obstructed by filling the writ petition before the Supreme court and NCT to fallen the sewerage water (32 Nala) of delhi in Yamuna river and S.T.PJ also installe on the said sewerage water(Nala) and only treated water permitted to pass in Yamuna river.
42	16	6	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that Rs 5 lacks and Rs 2 lacks fine may be impose against the violator of rules regarding Plastic bags manufacturer and stockiest respectively.
43	16	8	After oral examination of the department, the committee recommends that the action taken by the department on the departmental files be supplied/ informed to the committee at the earliest.
			44th Report (2015-16) AGRICULTURE DEPARTMENT
44	18	13	(i) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest (ii) After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desires that the latest position with complete detail be supplied to the committee at the earliest.
45	20	14	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and desire that the latest position with the complete detail be supplied to the committee at the earliest.

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46	28	17	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The department officer give assurance before the committee that they will do needful to complete/finalize the enquiry within 3 months and thereafter submit the report before the committee. Therefore, the Committee desire to supply the latest report at the earliest.
47	41	25	After going through the written reply and oral examination of the representative of department, the committee is not satisfied. Therefore committee desire that the latest position be intimated to the committee at the earliest.
45th Report (2016-17)			
HEALTH DEPARTMENT			
48	18	16	After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the amount has been shown nil in the column of expenditure of some schemes. Therefore, the committee recommends that detailed report for showing the expenditure nil be submitted to the committee within three months.
49	22	17	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the department should make efforts to fill up the vacant posts at the earliest so as to avoid any adverse effect on the working of the department.
50	25	18	During the course of oral examination by the committee, the departmental representatives informed the committee that the recruitment procedure on outsourcing basis will be completed within one and a half month. The committee, therefore, recommends that after making the recruitments, a report be submitted to the committee.
51	26	19	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied. The committee, therefore, recommends that latest report be submitted to the committee alongwith C.H.C, Gharaunda (Karnal).
52	27	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position may be submitted to the committee.
53	28	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the rate of infant mortality for male and female infants be submitted separately.
54	30	22	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that

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			details about the official foreign visits undertaken by employees of health department together with the expenditure incurred thereon be submitted to the committee within three months.
55	31	23	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that action taken report in regard to encroachment of C.H.C.Kharkhoda, P.H.C. Nagina and C.H.C. Hodal be submitted to the committee.
56	36	24	During the course of oral examination of the departmental representatives, it came to the notice of the committee that P.H.C. for village Barsat and ChaurainGharaunda Constituency were sanctioned during the year 2002, but the same has not been started so far. The committee, therefore, recommends that a detailed report in this regard be submitted to the committee within three months.
57	37	25	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the latest position about the audit para may be supplied to the committee.
58	37	26	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the annual administrative report may be supplied to the committee at the earliest .
46th Report (2017-18)			
INDUSTRIES & COMMERCE DEPARTMENT			
59	27	12	After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the department has incurred very small part of budget amounting to rupees 11 Cr. during first nine months of financial year and incurred major part of budget amounting to rupees 315 Cr. During the last three months. The Committee therefore, desired that the budget should incurred judiciously spread over in the whole year so as to avoid any irregularity.
60	29	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department.
61	30	14	After going through the written reply and oral examination of the representatives of the department, the Committee desired as under:- (i) When the tenders for recruitment on outsourcing basis were invited; (ii) What procedure was adopted for the recruitment; (iii) The number of persons applied for; and (iv) The name of persons given appointment.

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			The Committee further desired that reservation policy may also be taken care of in the recruitment on outsourcing basis.
62	30	15	After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee.
63	36	16	After going through the written reply and oral examination of the representatives of the department, the Committee is not satisfied. Therefore, the Committee recommends that the latest position be intimated to the Committee.
64	37	17	After going through the written reply and oral examination of the representatives of the Department, the Committee desired to know that how many cases for the loan were recommended alongwith number of persons to whom the loan was sanctioned. The Committee also recommends that all the persons whose applications are approved should be given loan.
65	38	18	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the latest position in respect of grievances be intimated to the committee. The committee further desired that the copy of notification be supplied to the committee.
66	38	19	After going through the written reply and oral examination of the representatives of the Department, the Committee desired that the flats constructed in the industrial area should be allotted on no profit no loss basis so that all laborer may get houses.
67	38	20	After going through the written reply supplied by the Department regarding audit paras and oral examination of the representatives of the Department, the Committee recommends that latest position about the audit paras may be supplied to the Committee.
68	39	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Annual Administrative Reports may be supplied to the Committee at the earliest.
47th Report (2018-19)			
Public Works (B&R) Department			
69	39	14	After going through the written reply and oral examination of the representative of the department, the Committee is not satisfied and recommends that the latest detail position/report be submitted to the committee alongwith the detail of delinquent officers/officials, recommendations made by department thereon and time consumed by govt. for taking action on recommendations.
70	69	20	After going through the written reply and oral examination of the representative of the department, the committee is not satisfy and recommends that the works of the Bye Passes should be done at the earliest and latest report /position be also intimate to the committee.

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71	73	21	After going through the written reply and oral examination of the representative of the department, the committee is not satisfy and recommends that the latest detail position/report be submitted to the committee.
48th Report (2020-21)			
Transport Department			
72	10	13	After going through the written reply and oral examination of the representatives of the department, the committee observed that the department has spent little amount and is left to spend more money/amount. The committee therefore, desired that the latest position about budget may be supplied to the committee and also recommends the copy of supreme court order in which the registration of the B.S4 vehicles has stayed by the court be supplied to the committee at the earliest.
73	11	14	After going through the written reply and oral examination of the representatives of the department, the Committee recommends that the department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of department.
74	12	15	After going through the written reply and oral examination of the representatives of the department, the committee was not satisfied and observed that department not fill up the vacant post easily. Therefore, the committee recommends that the distt.wise list of persons alongwith address appointed on apprentice basis be supplied to the committee at the earliest.
75	13	16	The committee is not satisfied with the reply of department. Therefore, the committee recommends that the status of recovery, name and action taken against the delinquent officers/officials be submitted to the committee at the earliest.
76	13	17	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and committee observed that matter is very serious in nature. Therefore, the committee recommends that latest position/detail of the court cases i.esategwise, namewise, yerawise, courtwisealongwith the financial implication thereon be intimated to the committee.
77	14-15	18	The committee examined the matter of physical verification with department representatives, the committee recommends that the amount of recovery shown at serial no.7 should be recovered at the earliest and also intimate to the committee.
78	15	19	After the written reply and during oral examination of the representatives of the department, the committee ask further to the department about the strength of buses as required. The department stated about shortage of buses before the committee, therefore, as and when the 867 buses come in the department then the work of department run smoothly . Therefore, the committee recommends that latest detail of 867 buses ,as and when the shortage of 867 buses removes be intimates to the committee at the earliest.
79	16	20	After going through the written reply and oral examination of the representatives of the department, the committee observed that there is gross negligence on the part of department and the defaulting officer/

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			official are liable for negligence, therefore, the appropriate action will be taken against the defaulting officers/ officials. The department request before the committee and sought the time for submission of full detail about the negligence and stated that the detailed reply will be submitted to the committee. Thus the committee is not satisfied and recommends that the latest action taken report/position be submitted to the committee at the earliest.
80	16	21	After going through the written reply and oral examination of the representatives of the department, the committee recommends that these types of buses should be ply in other district of the state as soon as possible and the committee also be informed.
81	17	22	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied and recommends that the list of district wise condemned buses and the policy/procedure adopted for declaring the buses as condemned be submitted to the committee as soon as possible.
82	17	23	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the latest position/action taken report be submitted to the committee.
83	18	24	After going through the written reply and oral examination of the representative of the department, the Committee recommends that the Annual Administrative Report may be supplied to the Committee atthe earliest.
84	18	25	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the latest position be submitted to the committee.
85	19	26	After going through the written reply and oral examination of the representatives of the department, the committee is not satisfied. Therefore, the committee recommends that the bus queue shelter may be constructed in village KheriChokta and Baas in Narnoul Constituency where the numbers of villages are connected
49th Report (2021-22)			
Public Health Engineering Department and Excise & Taxation Department			
86	15	12	After going through the written reply and oral examination of the representatives of the Department, the Committee observed that the Department has spent little amount and is left to spend more money/amount. The Committee therefore, recommends that the Department should take necessary steps to spent the allotted budgets as per the working of Department and instructions issued by the finance Department.
87	16	13	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to fill up the vacant posts so as to avoid any adverse effect on the working of Department and latest position also inform to the Committee.

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88	26	14	The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should dispose off/ decide the pending complaints at the earliest which describe at Annexure-3 and latest position of action taken on complaints also inform to the Committee.
89	26	15	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to provide 55 liter per day drinking water facilities to every citizen and latest position also inform to the Committee.
90	27	16	The Committee is not satisfied with the reply of Department. Therefore, the Committee recommends that the Department should take prompt action to stop the illegal connection obtain by the people and compete detail of action taken against the peoples who obtain the illegal connection be supplied to the Committee at the earliest.
91	29	17	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should take prompt action to stop the water flood in the state as to avoid the loss of life and property and also to use the flooded water in another works of states and latest position also inform to the Committee
92	30	18	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should complete the Jal Jeevan Mission Scheme as soon as possible and also inform to the Committee.
93	30	19	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends the Department should be disposed off/decide the complaints regarding water connection at the earliest and also take prompt action as to avoid the difficulties face to obtain the water connection and latest position of pending and decided complaints also be supplied to the Committee.
94	30	20	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Department should be completed the works of Sewerage treatment plants as soon as possible.
95	31	21	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the Mahagram Panchayat Yojna Scheme should be enforced at the earliest in the villages cover under the scheme and pending works also be completed as soon as possible and also inform to the Committee.
96	31	22	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that the works of sewerage system, water supply, water treatment plant should be completed at the earliest in the villages/cities whose population are across the 10,000 and and detail information also be supplied to the Committee after completion of works
97	32	23	After going through the written reply and oral examination of the

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			representatives of the Department, the Committee observed that the main task of the Department is to provide drinking water to the people and recommends that the Department should be released the pending connection as soon as possible so that people do not have to face the problem of drinking water and latest position also inform to the committee.
98	33	24	After going through the written reply and oral examination of the representatives of the Department, the Committee is not satisfied and Committee observed that matter is very serious in nature .Therefore, the Committee recommends that latest position/detail of the court cases i.esategwise, namewise, yearwise,courtwise be intimated to the Committee at the earliest and prompt action should also be taken to resolve the court cases at the earliest by deputing a special officer as to avoid any adverse effect on the working of department .
99	36	25	After going through the written reply and oral examination of the representatives of the Department, the committee is not satisfied and recommends that the Department should be checked the difference of amounts came in reply and reason thereof and latest position of replies be supplied to the Committee at the earliest.
100	37	26	After going through the written reply and oral examination of the representatives of the Department, the Committee recommends that pending works/ Hydraulic jetting machine should be completed/ arrange at the earliest as to avoid the problem face by people.
101	38	27	After going through the written reply and oral examination of the representative of the Department, the Committee recommends that the pending works should be completed at the earliest and also inform to the Committee.
102	38	28	The Committee is not satisfied with the reply of Department and observed that the matter relating to the tube well operator some time come under the Public Health Engineering Department and sometime related to Urban Local Bodies Department i.e create a huge problem before the people and its reveals under the Amrut-1 scheme .Therefore Committee recommends that in relation to tube well operator, as avoid the problem came under the Amrut-2 scheme , the work will be done on the principle of One city- One Operator.
103	40	29	During the Oral examination, the Committee observed that no provision/ facilities of sewerage disposal and industrial waste disposal for the factories established in free zone. Therefore, the Committee recommends that the Industrial Department should be made responsible through HSIIDC for redressed of this kind problems and the provision of fee also be made if required.
EXCISE & TAXATION DEPARTMENT			
104	48	30	The Committee is not satisfied with the reply of the Department. Therefore, the Committee recommends that the Department should spend the allocated budget on time according to the instruction of the Finance Department so that there is no problem in implementing the schemes of the Department and the Department can also earn good revenue. The Committee further recommends that details of items wise revenue earned during last three years also be supplied to the committee.

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105	54	31	The Committee not satisfied with the reply of Department and recommends that the Department should fill up the vacant posts at the earliest so that there is no adverse effect on the functioning of the Department due to vacant posts and latest position should be apprised to the Committee as soon as possible
106	55-56	32	<p>During the oral examination of the representative of Department, the Committee observed that the matter is serious in nature and numbers of inquiries are still pending. Therefore, the Committee recommends that the detail of the complaints and inquires be supplied to the Committee as underformat: -</p> <p>A</p> <ul style="list-style-type: none"> (i) Year-wise complaints received. (ii) Name/Designation of official/officer against whom complaint received. (iii) Date on which inquiry entrusted. (iv) Name of inquiry Officer. (v) Status of Inquiry Officer. (vi) Reason for delay in finalization of Inquiry Report. (vii) Steps taken to expedite the completion of inquiry reports by Inquiry Officer (dates-wise, if any reminders issued to inquiry officer). (viii) Date of finalization submission of inquiry report by inquiry officer. (ix) Action/decision taken by department/authorities concerned on the inquiry report. (x) Appeals, if any pending on decision taken. (xi) Details of officers/officials retired during the pendency of inquiry. <p>B</p> <p>The Committee also recommends to fix a time limit for completion of inquiry and take adverse view for delay in its completion in time bound manner against those who are responsible for such delay.</p> <p>C</p> <p>The Committee further recommends that the Principal Secretary (Excise & Taxation) and Excise and Taxation commissioner to regularly monitor the progress on quarterly basis and ensure that all pending inquiry reports are completed in six months and to update the same to Estimates Committee periodically.</p>
107	58	33	After going through the written reply and oral examination of representative of the Department, the Committee recommends that the Department should take strong action against the persons involve in fake and bogus taxpayer and illegal sale& purchase of goods&liquor. The amount of fine also be recovered from the culprits. The Committee further recommends that the detail report of the action taken with the financial recovery be supplied to the committee at the earliest and Department should taken necessary steps to stop the illegal sale & purchase of goods & liquor.
108	59	34	After oral examination of the representative of Department, the Committee recommends that the fine imposed by the Department should be

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			recovered at the earliest and the complete detail of action taken by the Department be supplied to the Committee and regular checking also be conducted by the Department to stop the illegal sale & purchase of liquor.
109	59	35	After the oral examination of representative of the Department, the Committee recommends that details of license granted and revenue earned from the licenses during the last two years be supplied to the Committee.
110	60	36	After the oral examination of representative of the Department, the Committee observed that excise and sale tax is a very challenging task, in such situation, if law officers running in other Department are taken in this Department, then they will take a lot of time to understand the working of the Department and department does not take a fruitful benefit of law officers taken from the other departments. The case relate to excise and sale tax are special in nature and special law officers are required for this kind of cases. Therefore, the Committee recommends that a dedicate special law officers cadre relating to the tax cases should be developed by the Department as to avoid the adverse effect on the working of the Department due to non-availability of special law officers.
111	62	37	After the oral examination of representative of the Department, the Committee observed that matter is serious in nature and recommends that the Committee should be informed by taking time bound action against the guilty officers and action should be taken against the officer who were negligent .The Committee also desire to know district wise ,how much tax evasion has been caught and compete detail of inquiry conducted/Penalty imposed by the Department on the tax theft cases be informed to the Committee within 15 days.
112	62	38	After the oral examination of representative of the Department, the Committee recommends that the pending works related to the administrative report should be completed at the earliest and inform to the Committee after the completion of works.

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